BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
OA No. 139/2025(CZ)

IN THE MATTER OF:

News item titled sharab factory se niklne wale chemical waste se 1 km tak faily badbu swasthya aur paryavaran ko nuksan appearing in Patrika dated 18th Sept 2025…..... APPLICANT

VERSUS

STATE OF MP & ORS. ..... RESPONDENT

INDEX

Sr.	PARTICULAR	Page No.
1.	Joint committee Report in compliance with order dated 13.10.2025	1-62
2.	Proof of Service	63

Place: BHOPAL

Date: 15.01.2025

FILED BY MPPCB

ADV PARUL BHADORIA
Advocate for MPPCB
Ph.No.:(+91)-8085977111;
Email:parul.bhadoria04@gmail.com

Joint Committee Inspection Report

In the Matter of

Original Application No. 139/2025 (Suo moto) (CZ)
News item titled sharab factory se niklne wale chemical waste se 1 km tak faily badbu swasthya aur paryavaran ko nuksan appearing in Ptrika dated 18th Sept 2025

V/s

State of Madhya Pradesh & Ors.

w.r.to

Hon`ble National Green Tribunal Central Bench Bhopal order dated 13.10.2025

Date of Visit: 17th November and 20th November, 2025

Joint Committee Inspection Report in the matter of Original Application No.139/2025(CZ)
News item titled sharab factory se niklne wale chemical waste se 1 km tak faily badbu swasthya aur paryavaran ko nuksan appearing in Ptrika dated 18th Sept 2025
V/s State of Madhya Pradesh& Ors.

Hon'ble NGT (CZ), Bhopal vide its order dated 13th October, 2025 In Original Application No. 139/2025 (CZ) News item titled sharab factory se niklne wale chemical waste se 1 km tak faily badbu swasthya aur paryavaran ko nuksan appearing in Ptrika dated 18th Sept 2025V/s State of Madhya Pradesh & Ors directed as under vide para:-

1. *The news item highlighted the chemical waste damaging the environment adversely affecting the human health in the district of Chhattarpur the complaint contained the fact that the wastewater and toxic chemical Jaden water released from Jagpin Breweries Limited (Cox India Distillery) in the Chhatarpur, Naugaon area is now causing a serious public health and environmental issue. The water source within a radius of about 1 km from the factory has been completely polluted, and halfa dozen villages within a radius of 4 to 5 km are suffering from stench and health problems. Local organizations raise their voice in a public hearing to protest this and submitted a memorandum to SDM Shri. GS Patel. The rotten grains and waste left behind by the company after production are being neglected and chemical-laced waste is being dried in the open. The resulting stench has made life difficult not only for residents of Naugaon, but also for residents of villages like Chandrapur, Shikarpura, Chandora, Doriya, Khamma, Rawatpura, and Dhavrra. Residents say the stench becomes even more intense in the morning and evening, leading to headaches, eye irritation, difficulty breathing, and vomiting.*

2. *It is further submitted that the above facts are adversely affecting the crops and water is being contaminating affecting risk of kidney diseases and other serious health problems.*

3. *In view of the above, following persons should be impleaded as party respondent:*

   (i) *State of Madhya Pradesh through District Magistrate, Collectorate, A-Block, Old Secretariat, Bhopal - 462001,*
   (ii) *Member Secretary Madhya Pradesh Pollution Control Board, Paryavas Bhavan, E-5, Paryavaran Parisar, Arera Colony, Bhopal, Madhya Pradesh, 462016*
   (iii) *Chief Municipal officer, Nagar Palika Chhatarpur Shanti Nagar, Chhatarpur, Madhya Pradesh 471001*
   (iv) *The Central Pollution Control Board (CPCB), through Regional Director, Paryavaran Parisar, E-5, Arera Colony, Bhopal, Madhya Pradesh 462016*

(v) Jagpin Breweries Ltd., (Cox India Distillery) through Director Nowgong, Chhatarpur district, Madhya Pradesh, 471201

In compliance of the above direction, joint committee is constructed by M.P. Pollution control board, Bhopal consisting of:- (i) One representative from the District Collector Chhatarpur (M.P.)
(ii) One representative from the Madhya pradesh pollution control board.
And directed the committee to visit the place and submit the factual and action taken report. The state PCB will be the nodal agency for coordination and logistic support.

The joint committee has visited area which mention in petition on 17th November and 20th November, 2025 to assess and identify the factual status of allegation made in petition.

1. Constitution of Joint Committee:

As above mentioned Hon'ble NGT order dated 13.10.2025 accordingly, following officers from the concerning departments were nominated for the Joint Committee. (Copy of nomination letters are enclosed as **Annexure- 01**)

S.No.	Name of Officers	Designation	Representative of Respective Departments
1	Shri Gopal Sharan Patel	S.D.M	Representative District Collector Chhatarpur (M.P.)
2	Shri Arvind Sawle	Regional Officer	Representative of Regional Office MPPCB Sagar

2. Field Observation of the Joint Committee

This report is submitted by the Joint Committee following a field visit conducted on 17th November, 2025 and 20th November, 2025 to examine the issues raised by the applicant.

Observations during the field inspection:-
The Committee visited sites as part of the inspection:-

1. M/s. Jagpin breweries Ltd, Village Shikarpura, Tehsil Naugaon, District Chhatarpur

2. (Latitude 25.039514, Longitude 79.427355) Village Sikarpura, Tehsil Naugaon, District Chhatarpur.

3. (Latitude 25.045733, Longitude 79.430155) Village Sikarpura, Tehsil Naugaon, District Chhatarpur.

At site, detailed observations were recorded with respect to:

Removal of Distillery wet grain soluble (DWGS) from outside of the distillery unit.

Operation of drier for the conversion of Distillery wet grain soluble (DWGS) into Distillery dry grain soluble (DDGS)

Method of disposal

Environmental aspects (Water and Air)

Public health of local residents

Photographic evidence

Inspected site M/s. Jagpin breweries Ltd, Village Shikarpura, Tehsil Naugaon, District Chhatarpur, (Latitude 25.039514, Longitude 79.427355) **Village Sikarpura, Tehsil Naugaon, District Chhatarpur and** (Latitude 25.045733, Longitude 79.430155) **Village Sikarpura, Tehsil Naugaon, District Chhatarpur**

S.No.	Particulars	Status
1.	**Consent Status from regulatory authority**	Consent issued from MPPCB and valid upto 31/10/2028 (the copy of CTO is attached at **Annuxe- 02**
2.	**Location-**	Latitude- 25.03869, Longitude-79.42174

3.	**Distance**	i- Distance between inspected area and habitation - approx 20- 50 meters ii- Areal distance from small natural Nalla (Silap nalla) - approx 02 m iii- Areal distance from the river Dhasan - approx 9.0 km
4.	**Environmental impact**	There was no nuisance was observed during the site visit in respect of Air and Water.
5.	**Health Aspects**	As per MP Public health engineering department quality of drinking water was found satisfactory.
6.	**Compliance of MPPCB consent**	Complied

The observation of the site :-

Upon inspection, the Committee observed that the site had been completely converted into open space as all the distillery wet grain soluble was removed by the industry management. No foul gases was observed. No fugitive emissions, surface runoff, groundwater contamination, or soil pollution were observed during the visit. There was no DWGS spreading found inside and outside the industry premises. Copy of panchnama is **Annexure- 03**

It is pertinent to mention that after receiving complaints from local residents of tehsil naugaon and public representatives, the District Administration conducted an inspection of the site and observed that rotten wet waste (DWGS) was being stored outside the premises of the unit. During the morning and evening hours, due to dominant wind conditions, foul gases were spreading into the surrounding environment, thereby causing environmental pollution and problem to residents.

Vide letter No. 620 dated 19.09.2025, the Additional District Magistrate (ADM), Chhatarpur requested the Madhya Pradesh Pollution Control Board, Sagar to inspect the industry and submit a factual and technical report **(Annexure– 04)**. Accordingly, an inspection on dated 25.09.2025 was carried out by the Regional Officer, MPPCB, Sagar, and the inspection report was submitted to the MP Pollution Control Board Bhopal and the District Magistrate, Chhatarpur **(Annexure– 05)**.

Based on the findings of the inspection, a Closure Notice vide letter no. 2297 dated 08.10.2025 was issued to the unit under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31(A) of the Air (Prevention and

Control of Pollution) Act, 1981, directing the unit to rectify the violations and the shortcomings observed during the inspection. Along-with letter to reject consent order was issued by MPPCB, Bhopal vide letter no. 2298 dated 08.10.2025 **(Annexure–06)**.

In reply to that industry management has submitted the reply to MPPCB, Bhopal vide letter no. 355 dated 15.10.2025 stating that management 02 Nos. of bundle driers and maintained and placed in operation as per the directions of regional officer, MPPCB Sagar.

During the follow-up inspection, by regional officer, MPPCB and senior officer Mr. D.K. Jain (Executive Engineer) the said dryers were found installed and in operation and now DWGS Distillery wet grain soluble was found stored within or outside the premises. Thereafter after submission of joint inspection to MPPCB Bhopal **(Annexure– 07)** closure direction revoke order was issued by the MPPCB Bhopal vide letter no. 2452 dated 07.11.2025.

For assessment of potential air pollution and ground water contamination from the industrial activity, the air sampling and water sampling was done by the lab in-charge of regional office MPPCB Sagar.

Air monitoring and ground water sample from nearby river located at approximately 09 KM distance aerially from the industry. The analysis results of the water sample and air monitoring results are also attached as **Annexure- 08.**

As per MP Public health engineering department quality of drinking water was found satisfactory. **Annexure – 09.**

Conclusion:-

In compliance with the Hon'ble National Green Tribunal (NGT) order dated 13.10.2025 in O.A. No. 139/2025 (CZ) News item titled sharab factory se niklne wale chemical waste se 1 km tak faily badbu swasthya aur paryavaran ko nuksan appearing in Ptrika dated 18th Sept 2025V/s State of Madhya Pradesh & Ors the Joint Committee conducted an inspection on 17.11.2025 and 20.11.2025 at the following locations:

(1) M/s. Jagpin breweries Ltd, Village Shikarpura, Tehsil Naugaon, District Chhatarpur,

(2) (Latitude 25.039514, Longitude 79.427355) **Village Sikarpura, Tehsil Naugaon, District Chhatarpur and**

(3) (Latitude 25.045733, Longitude 79.430155) **Village Sikarpura, Tehsil Naugaon, District Chhatarpur**

The Joint Committee visited the aforementioned sites and inspected the site where DWGS was previously stored.

During the inspection, it was observed that the Project Proponent (PP) had obtained requisite consent from the Madhya Pradesh Pollution Control Board (MPPCB) and secured all other relevant documents.

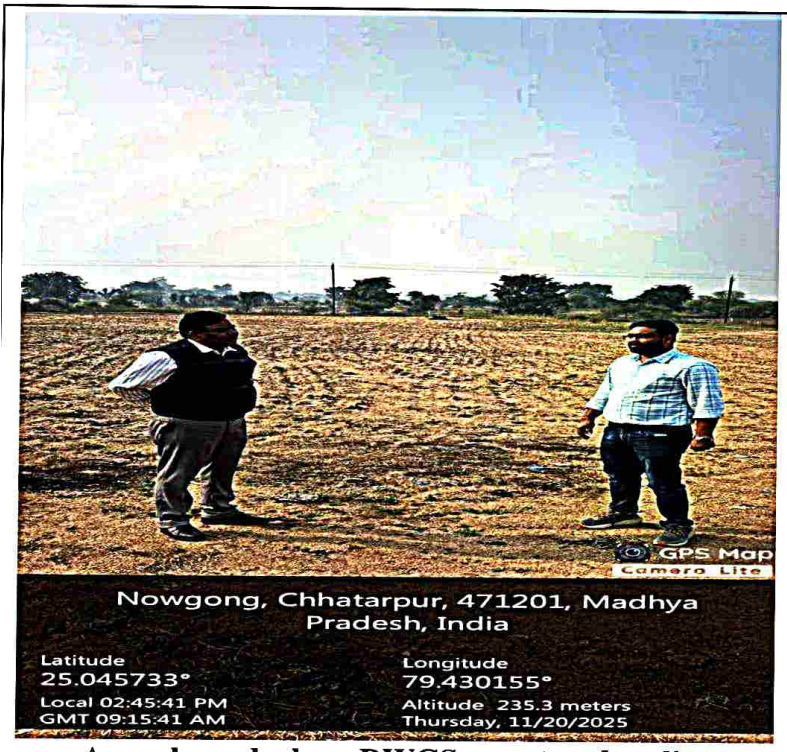
Recommendations of the Joint Committee

1. It is recommended that the Project Proponent shall be operate and maintain its both the bundle driers and also install the vertical ring drier with automatic feeding mechanism.
2. The Project Proponent shall undertake repair boundary wall of industry premises.
3. The Project Proponent shall undertake plantation activities on all reclaimed sites to ensure ecological restoration.
4. Industry management shall maintain and operate the multi-effect-evaporator effectively. All the records shall be maintained in logbook including the electricity meter readings.
5. Industry management shall comply with the conditions incorporated in consent obtained from MPPCB.

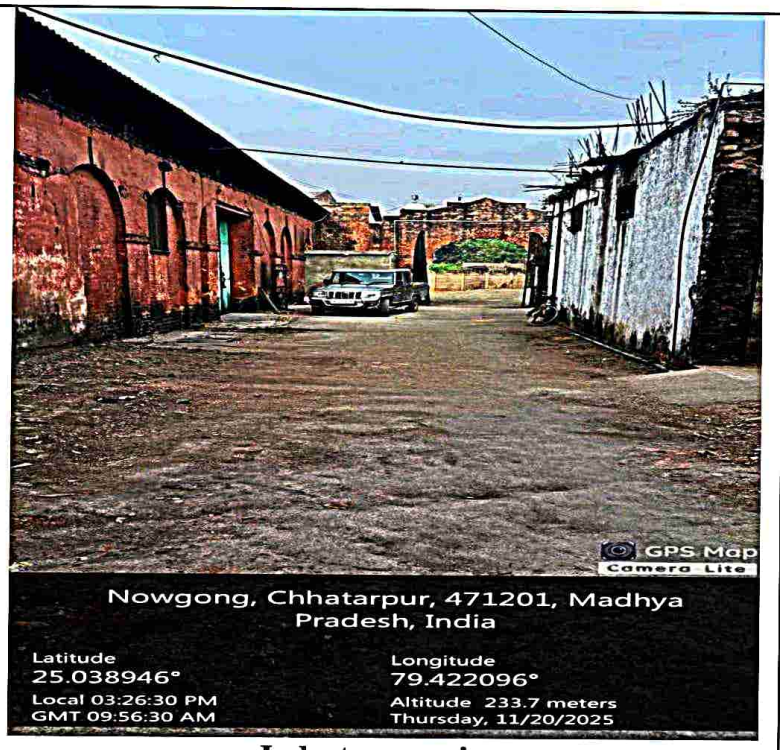
Arvind Sawle,
Regional Officer,
M.P. Pollution Control
Board, Sagar (MP)

Gopal Sharan Patel
S.D.M Naugaon

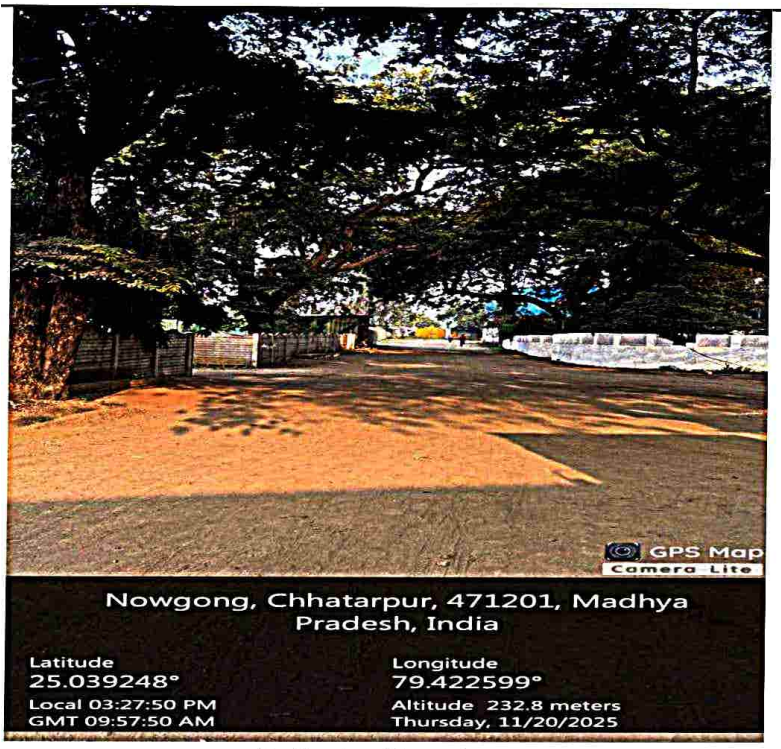
Inspected site M/s. Jagpin breweries Ltd, Village Shikarpura, Tehsil Naugaon, District Chhatarpur, (Latitude 25.039514, Longitude 79.427355) **Village Sikarpura, Tehsil Naugaon, District Chhatarpur and** (Latitude 25.045733, Longitude 79.430155) **Village Sikarpura, Tehsil Naugaon, District Chhatarpur**



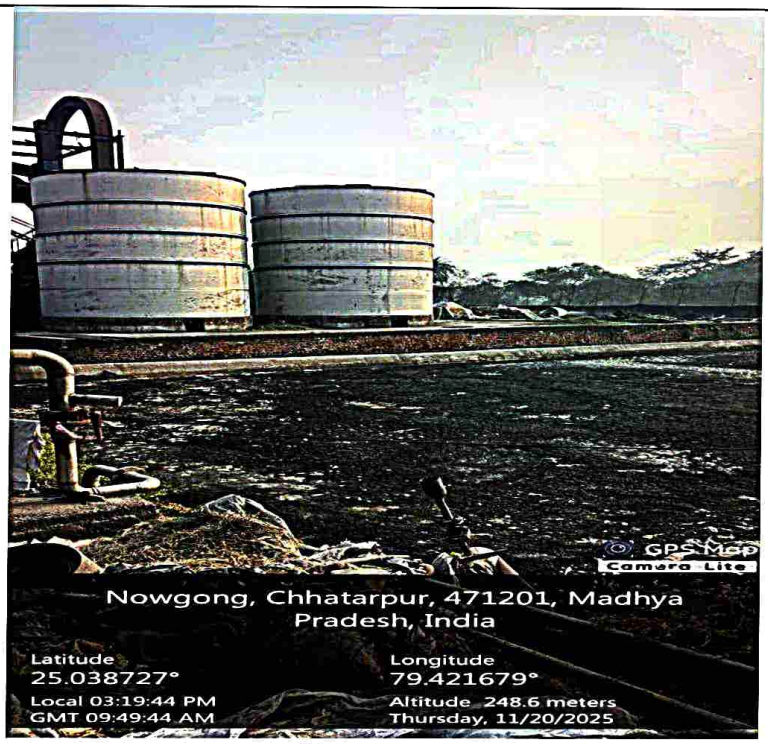
Area cleaned where DWGS was stored earlier inspected by joint committee



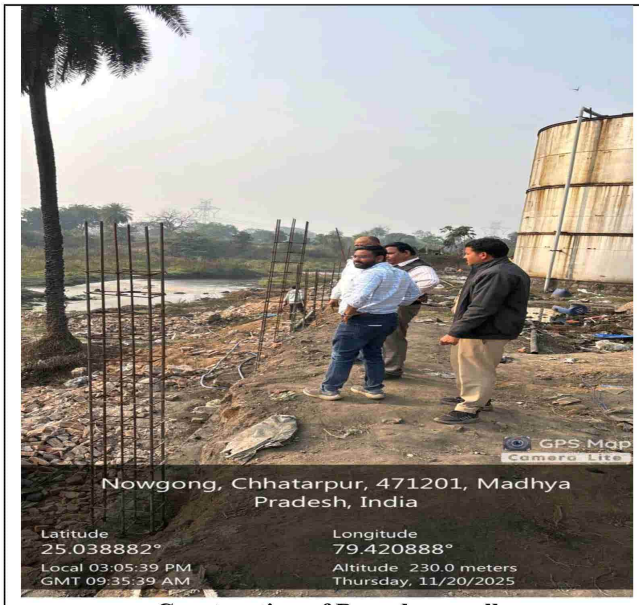
Industry premises



Industry Premises



Dry Lagoon



Construction of Boundary wall

Construction of pucca pit

Installed Multi-Effect Evaporator

Annexure -01

फाक्रमांकOA/139/2025..(CZ)

I/606835/2025

अति-आवश्यक

कार्यालय कलेक्टर, जिला छतरपुर (मध्य प्रदेश)

छतरपुर दिनांक 14/11/2025

-: आदेश :-

क्रमांक 363 /व्यवहारवाद/2025-राष्ट्रीय हरित अधिकरण मध्य क्षेत्र पीठ, भोपाल की याचिका क्रमांक OA/139/2025(CZ) विरूद् मध्यप्रदेश शासन व अन्य के संबंध में पारित आदेश दिनांक 13.10.2025 के परिपालन में नियत पेशी दिनांक 20.11.2025 के पूर्व राष्ट्रीय हरित अधिकरण मध्य क्षेत्र पीठ, भोपाल म0प्र0 में उपस्थित होकर प्रतिवेदन/जबावदावा प्रस्तुत करने हेतु एवं प्रतिरक्षण की समस्त कार्यवाही हेतु अनुविभागीय अधिकारी राजस्व नौगॉव जिला छतरपुर म0प्र0 को प्राधिकृत आधिकारी/संपर्क अधिकारी नियुक्त किया जाता है।

Digitally signed by MILIND NAGDEVE
Date: 14-11-2025

अपर कलेक्टर,
जिला छतरपुर, म०प्र०

पृष्ठा० क्रमांक 1501 / व्यवहारबाद/2025 छतरपुर दिनांक 14/11/2025

प्रतिलिपि

1. राष्ट्रीय हरित अधिकरण मध्य क्षेत्र पीठ, भोपाल की ओर सादर सूचनार्थ प्रेषित।
2. मुख्य नगरपालिका अधिकारी, नौगॉव की ओर तत्काल आवश्यक कार्यवाही हेतु।
3. प्राधिकृत आधिकारी/संपर्क अधिकारी _ अनुविभागीय अधिकारी राजस्व नौगॉव जिला छतरपुर म0प्र0 राष्ट्रीय हरित अधिकरण मध्य क्षेत्र पीठ, भोपाल से तत्काल सम्पर्क कर शासन पक्ष की ओर से पक्ष सर्मथन करते हुये जवाबदावा प्रस्तुत करायें। उपस्थिति प्रमाण-पत्र प्रगति रिपोर्ट प्राप्त करने तथा प्रत्येक भेंट (विजिट) पर शासकीय अधिवक्ता से आगे की कार्यवाही के लिये सलाह करने और मामले में अपनी प्रगति रिपोर्ट समय-समय पर भेजी जाये। साथ ही प्रस्तुत किये गये जबाब की प्रति इस कार्यालय को अनिवार्य रूप से भेजना सुनिश्चित करें।
4. आदेश पत्रावली।

अपर कलेक्टर,
जिला छतरपुर, म०प्र०

Scanned with OKEN Scanner

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर,ई-5,अरेरा कॉलोनी,भोपाल-462016
Fax No.:091-755-2463742 E-mail : it_mppcb@rediffmail.com

क्रमांक 3342/विधि/एनजीटी/प्रनिबो/2025 भोपाल, दिनांक 10 NOV 2025

// कार्यालय आदेश //

सिविल प्रकिया संहिता 1908 (1908 का अधिनियम संख्याक 5) के आदेश सताईस के नियम 1 तथा 2 के अधीन प्रदत शक्तियों को प्रयोग में लाते हुये क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म०प्र० प्रदूषण नियंत्रण बोर्ड, सागर को (पक्षकारों के नाम) प्रकरण क्रमांक 139/2025 (News item titled sharab factory se niklne wale chemical waste se 1 km tak faily badbu swasthya aur paryavaran ko nuksan appearing in Ptrika dated 18th Sept 2025) सेन्ट्रल बेच, में म०प्र० प्रदूषण नियंत्रण बोर्ड की ओर से प्रभारी अधिकारी के रूप में अभिवचनों पर हस्ताक्षर करने और उन्हे सत्यापित करने के लिये तथा कार्य करने आवेदन पत्र करने और उपसजात होने के लिये नियुक्त करते हैं। प्रभारी अधिकारी को यह आदेश दिया जाता है, कि म०प्र० विधि और विधायी कार्य विभाग नियमावली में वर्णित कतव्यों तथा उतदायित्वों के अतिरिक्त वह अपनी नियुक्त के तुरन्त पश्चात अन्य बातों के साथ ऐसी रीति में जिसके ब्यौरे नीचे दिये गये है, निम्नलिखित कार्य करेगा:-

(1) प्रभारी अधिकारी, मामले के तथ्यों के बारे में तुरन्त ऐसी जांच करेगा जैसा कि आवश्यक हो और याचिका में उठाये गये समस्त विन्दुओं का पैरा अनुसार उत्तर देते हुये और ऐसी अतिरिक्त जानकारी देते हुये, जिनसे कि मामले के संचालन में बोर्ड अभिभाषक को सहायता पहुचाने की संभावना हो। रिपोर्ट तैयार करेगा। यदि किसी प्रकरण पर विधि विभाग से परामर्श किया गया था तो उस विभाग की राय भी रिपोर्ट में विनिदिर्ष्ट रूप से निर्दिष्ट की जावे।

(2) समस्त सुसंगत फाइलें, दस्तावेज, नियम, अधिसूचना तथा आदेश एकत्रित करेगा।

(3) याचिका में उठाये गये समस्त विन्दुओं का पैरा अनुसार उत्तर देते हुये और ऐसी अतिरिक्त जानकारी देते हुये जिनसे की बोर्ड द्वारा नियुक्त अभिभाषक को सहायता पहुचाने की संभावना है, एक रिपोर्ट तैयार करेगा।

(4) उक्त रिर्पोट तथा सामाग्री के साथ बोर्ड अधिवक्ता से सम्पर्क करेगा।

(5) बोर्ड अधिवक्ता की सहायता से लिखित कथन/उत्तर तैयार करवायेगा।

(6) प्रभारी अधिकारी निम्नलिखित कागजपत्र भेजेगा:-

(1) वादपत्र की एक प्रति के साथ बोर्ड की एक रिर्पोट।

(2) प्रस्तावित लिखित कथन का एक प्रारूप।

(3) उन सभी दस्तावेजों की एक पूरी सूची, जिन्हें साक्ष्य स्वरूप फाईल करना माननीय राष्ट्रीय हरित अधिकरण, प्रिंसिपल बैंच में प्रस्तावित है, और जिनकी प्रस्तुत रिपोर्ट अपेक्षा की गई है ।

(4) मामले के विशादीकरण के लिये आवश्यक कागज पत्रों की प्रतियां इसमें वाद की सुनवाई की तारीख भी वर्णित होनी चाहिये ।

(7) मामले की तैयारी और संचालन करने में बोर्ड अधिवक्ता का सहयोग करना और मामले उसके प्रक्रम और प्रगति में नियत किये गये कर्तव्यों से स्वंय को सदैव ही अवगत रखना।

Steno

11/11/25

(8) जब भी कोई आदेश/निर्णय विशिष्ट तथा [illegible] के विरुद्ध पारित किया जाता है तो बोर्ड को सूचित करना तथा उसकी प्रमाणित प्रति प्राप्त करने के लिये उसी दिन या आगामी कार्य दिवस को आवेदन करना ।

(9) अपनी रिपोर्ट के साथ आदेश/निर्णय की प्रमाणित प्रति तथा बोर्ड अधिवक्ता की राय अगली कार्यवाही के किये जाने के लिये इस बोर्ड को भेजेगा।

(10) यह देखना कि आवेदन करने मे तथा प्रमाणित प्रतियां प्राप्त करने रिपोर्ट बनाने राय प्राप्त करने और उसकी सूचना देने में समय नष्ट नहीं हो ।

(11) जैसे कि उसे अपना स्थानान्तरण आदेश प्राप्त होता है वह अर्ध शासकीय पत्र के माध्यम से तत्काल जानकारी देगा। वह वर्तमान पद का भार सोप देने के पश्चात भी जब तक प्रभारी अधिकारी बना रहेगा, जब तक अन्य प्रभारी अधिकारी नियुक्त नहीं कर दिया जाये।

(12) प्रभारी अधिकारी,मामला तैयार करने में बोर्ड अधिवक्ता को हर संभव सहयोग देगा तथा इस बात के लिये उत्तरदायी होगा कि कोई महत्वपूर्ण पत्र या दस्तावेज आप्रकटिक/छुपी हुई न रह जाये।

(13) प्रभारी अधिकारी या लोक अभियोजक मुर्करर है तो वह जैसे ही विनिश्चय होता है परिणाम की रिपोर्ट सदस्य सचिव को करेगा। निर्णय की एक प्रति अभी प्राप्त की जाये और रिपोर्ट के साथ भेजी जाये।

(14) प्रभारी अधिकारी या यदि लोक अभियोजक मुर्करर है तो वह इस बात के लिये उत्तरदायी होगा कि उन मामलों में जहां किसी वाद के प्रक्रम में कार्य किये गये किसी अंतरिम आदेश का पुर्नरीक्षण आपेक्षित है। समय पर कार्यवाही की गई है। अतएव वह इस आदेश की प्रति जैसे ही पारित की जाये सदस्य सचिव को अपनी अनुशंसा के साथ बोर्ड को अग्रेषित करें ।

संलग्न:- उपरोक्तानुसार ।

सक्षम प्राधिकारी द्वारा अनुमोदित

Digitally Signed by: Manoj Kumar Mandrai
Date: 24-10-2025

अधीक्षण यंत्री(विधि)
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,भोपाल

पृ०क्र० 83543/विधि/एनजीटी/प्रनिबो/2025, भोपाल, दिनांक 10 NOV 2025

प्रतिलिपि:-

(1) क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म०प्र० प्रदूषण नियंत्रण बोर्ड, सागर प्रभारी अधिकारी की ओर अग्रेषित साथ ही बोर्ड अधिवक्ता से सम्पर्क करने तथा अपनी प्रत्येक भेंट (विजिट) पर बोर्ड अधिवक्ता से आगे की कार्यवाही के लिये सलाह करने और मामले मे अपनी प्रगति रिपोर्ट के साथ सदस्य सचिव को भेजने हेतु अग्रेषित मामले की प्रगति रिपोर्ट की एक प्रति बोर्ड को सदैव ही भेजी जावे। कृपया प्रकरण की आगामी सुनवाई से पूर्व रिपोर्ट माननीय अधिकरण के समक्ष प्रस्तुत करें, ताकि निर्धारित समयावधि में माननीय एनजीटी के आदेश का पालन हो सके।

(2) श्रीमती पारूल भदौरिया, रिटेनर, सी-609, यूरीआई लॉयर्स चेम्बर, भोपाल की ओर आवश्यक कार्यवाही हेतु प्रेषित।

अधीक्षण यंत्री(विधि)
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,भोपाल

LiFE Lifestyle for Environment

Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Annexure -02

RED-MEDIUM	CCA-Renewal	CONSENT NO: ***	PCB ID: 21212

Outward No:-118725,01/09/2023 **Consent No:AWH-58776**

To,

The Occupier,
M/s. Jagpin Breweries Ltd.,
(Old name-M/s. Cox India Ltd) [60 KLD] Grain Based,
Nowgong (BKD), Distt. Chhatarpur, (M.P.)-471201.

Subject: Grant of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act, 1974; under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016.

Ref: Your Application Receipt no. 1298020 Dt. 19/07/2023.

With reference to above, your application for renewal of consent and authorisation has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant renewal of consent up to **31/10/2028** & authorisation up to **31/10/2027**, subject to the fulfillment of the terms & conditions, enclosed with this letter.

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: Nowgong (BKD), Distt. Chhatarpur, (M.P.)-471201.

b. Capital investment in Lakhs: Rs. 2200.00

c. Product & Production Capacity:

Product	Production Capacity
Rectified Spirit (Grain Based)	60 KLD
Cogeneration Power Plant-01	1 MWH

Note:- 1. For any change in above industry shall obtain fresh consent from the Board.
2. This consent shall not be treated as measure of proof that industry has not violated environmental regulations in the past in the court of law.

Remark: Industry shall install online continuous monitoring system at ETP for flow, TDS, BOD/COD and SS and at stack for PM along with web camera within 06 month and shall provide connectivity with server of ESC, MPPCB Bhopal

The validity of the renewal of consent shall be up to **31/10/2028** & authorisation up to **31/10/2027**and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act, 1974
* Conditions under Air Act, 1981
* Conditions under Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016
* General conditions

By the order of Chairman, MPPCB

eSign Digitally Sign with Aadhaar

Signature Not Verified
Digitally Signed by : Chandra Mohan Thakur IAS
Date: 01/09/2023 01:17:56 PM

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # EEV3E84B74

CHANDRA MOHAN THAKUR
Member Secretary

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Consent Order

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent of the unit shall **not exceed 360.000 KL/day**, and the daily quantity of sewage of the unit shall **not exceed 2.000 KL/day.** All the trade effluent will be treated in ETP, RO, MEE and Dryer to achieve ZLD. All the trade effluent will be treated and re-circulated back into process. Zero liquid discharge at outside of production area shall be maintained.

2. Industry shall not use lagoons for storage of treated and untreated wastewater.

3. The industry shall maintain flow meters at raw water consumption, RO feed, RO permeate, RO reject, MEE feed, MEE condensate, Water recycling point etc. and the data shall be reported online in XGN on monthly basis.

4. The industry shall re-utilize the MEE condensate completely after treatment back into the process. No blow down is allowed.

5. Back wash from RO/DM plant/Softner will be treated into the treatment plant and treated water shall be reused. No discharge shall be allowed outside of production area.

6. The industry shall operate and maintain Online Continuous Effluent Monitoring System(OCEMS) at the outlet of the ETP for measurement of parameters flow and connect the same with ESC, MPPCB Bhopal for remote surveillance.

7. The industry shall make all possible protection arrangements for control of pollution in nearby nallah from the industry.

8. In case of any discharge found outside of unit premises the unit may be liable to pay environmental compensation as per NGT orders O.A. no 593/2017dated 22.02.2021 and the industry shall be punishable under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

9. Sewage Treatment :- The applicant shall operate and maintain **Sewage Treatment Facility** to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD_3 Days 27^0C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform	Not exceed	1000 MPN/100 ml

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 640.000	WWG : 362.000	Water Source
1	Domestic Purpose	5.000	2.000	Bore-well
2	Mnfg Process	635.000	360.000	Bore-well

10. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

11. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

12. Compilation of Monitoring data-
i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

13. Recording of Monitoring Activities & Results-
i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

14. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

15. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

16. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

17. Disposal of Collected Solid waste/Sludge-
All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

18. Provision for Electric Power Failure-
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

19. Prohibition of Bypass system of treatment facilities-
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :
i. where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

20. Industry management shall submit the information online through XGN in reference to compliance of consent conditions.

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Consent Order

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain **Air Pollution Control System** to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height (mtrs)	Fuel	Control equipment installed	P.M, SO_X, NO_X (mg/Nm^3)
Boiler	10 TPH	35	Coal - 5 TPD	Bag Filter, Cyclone, Dust Collector, Multi Cyclone	50, 600, 300
Driers	5 TPH	15	---	Natural Draft	---

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/2009. Some of the parameters are as follows:
   a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
   b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
   c. Sulphur Dioxide [SO_2] (24 hrs. Basis) - 80 µg/m³
   d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
   e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably of the local tree species within or around the industry/unit premises for general improvement of environmental conditions.

10. The industry shall provide adequate APCs in all possible points of any emission in the plant and achieve PM below 50 mg/Nm^3.

11. Industry shall write its name on each stack with heat resistant paint.

12. Industry shall provide Pneumatic Ash handling System with Silo for boiler ash.

13. The industry shall operate and maintain Online Continuous Emission Monitoring System(OCEMS) installed with Boiler stack and connect the same with ESC, MPPCB Bhopal for remote surveliance.

14. In case of emission found exceeding prescribed standards, the unit may be liable to pay environmental compensation as per NGT orders O.A. no 593/2017 dated 22.02.2021 and the industry shall be punishable under provisions of the Air(Prevention & Control of Pollution) Act, 1981.

Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:-

[See rule 6 (2)] **FORM-2**

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorisation and date of issue : ,

2. Reference of application (No. and date) : **COW-1298020, Dt. 19/07/2023**

3. The Occupier of M/s. Jagpin Breweries Ltd. is hereby granted an authorisation for generation, collection, storage, and disposal of hazardous wastes on the premises situated at Nowgong (BKD), Distt. Chhatarpur, (M.P.)-471201.

Details of Authorisation

Category of Hazardous Waste	Authorised mode of disposal	Quantity (Ton/annum)
Empty barrels/containers/liners contaminated with hazardous chemicals /wastes(33.1)	Through Authorised Recycler/Through TSDF Facility	0.05 MT
Spent ion exchange resin containing toxic metals(35.2)	Co-processing/ Through TSDF Facility	0.2 MT

4. The waste specified under hazardous waste stream as mentioned above shall be stored as per MoEF&CC and CPCB guidelines issued time to time and disposed off as indicated in above table as Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016.

5. The authorization shall be in force for a period up to **31/10/2027.**

6. The industry shall take all the steps wherever required for reduction of the waste generated.

7. The industry shall display the information on hazardous waste generated on notice board of size 6' X 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.

8. The authorisation is subject to the terms & conditions as given below and to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986. Violation of any of the conditions shall be liable for legal action as per provisions under Environment (Protection) Act, 1986.

Terms and Condition of Authorisation:-

1. The authorization shall comply with the provision of Environment (Protection) Act, 1986 and the rules made there under.

2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the M.P. Pollution Control Board.

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the M.P. Pollution Control Board.

4. Any unauthorized change in personnel, equipments as working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

5. The authorized officer should inform the name, address and telephone/mobile number of the nodal officer responsible for hazardous wastes management.

6. An application for the renewal of an authorization shall be made as laid down under the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016.

7. Any other conditions for compliance shall be bound on authorized officer as per the Guidelines issued by the MoEF or CPCB.

8. If the industry comes in such a category where insurance under Public Liability Insurance Act is necessary, the industry will comply with provisions and submit a copy of the policy to the Board.

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

9. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board once in a year.

10. The authorized officer shall keep records of analysis of wastes or other relevant findings for at least three years from the date of dispatch of the waste for treatment, storage or disposal.

11. The utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from the Central Pollution Control Board.

12. The occupier generating the hazardous wastes, specified in Schedule-IV may sell it only to the recycler having a valid registration from the Central Pollution Control Board/State Pollution Control Board for recycling or recovery.

13. The occupier shall be responsible for safe and environmentally sound handling of hazardous wastes generated in his establishment.

14. The hazardous wastes generated in the establishment of an occupier shall be sent or sold to a recycler or re-processor or re-user registered or authorized under these rules or shall be disposed off in an authorized disposal facility.

15. The occupier shall take all adequate steps while handling hazardous wastes to contain contaminants and prevent accidents and limit their consequences on human beings and the environment and provide persons working on the site with the training, equipment and the information necessary to ensure their safety.

16. In case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States.

17. The authorized person shall submit Environmental statement of the financial year ending on 31st March in Form-5 of Environmental (Protection) Rules 1986 to Board on or before 30th of September of every year.

18. **"Hazardous Waste storage site" & Danger sign board shall be provided with all safety devices at the storage site if applicable.**

19. As per Rule 6(1) in case the holder of the authorization fails to comply with any of the conditions of the authorization or with any provisions of the E (P) Act or the Rules, Board shall cancel or suspend the authorization issued under rule – 7 (1) for such period as it considers necessary in the public interest.

20. Board upon suspension or cancellation of the authorization may give directions to the person as per Rule 7(2) whose authorization has been suspended or cancelled for the safe storage of the hazardous waste, and such person shall comply with such directions.

Forms & Returns

21. (i) The authorized person as per rule 6(5) & 20(1&2) shall maintain record of Hazardous Waste handled by him in Form-3 and submit to M.P. Pollution Control Board an annual return containing the details specified in Form-4 on or before 30th of June following to the financial years to which the return relates.

(ii) In case of transportation of Hazardous Wastes the occupier shall provide the transporter with the relevant information as per Rules, 18(2) in Form-9 regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall mark the hazardous wastes containers as per Form-8.

(iii) The manifest related to transportation of hazardous waste as per Rule 19(2) shall be forwarded to M.P. Pollution Control Board in Form-10 before the occupier hands over the hazardous wastes to the transporter.

(iv) Where an accident occurs at the facility or on a hazardous waste site or during transportation of the hazardous waste, the occupier or operator of the facility or the transporter, as the case may be shall report immediately to the M.P. Pollution Control Board about the accident in Form-11 as per Rule 22.

Storage & Disposal of Hazardous wastes

22. The occupier may store the hazardous wastes for a period not exceeding ninety days and shall maintain a record of sale, transfer and storage of such wastes and make these records available for inspection.

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Packing, Labeling & Transportation of Hazardous wastes

23. (i) The occupier or operator of the Treatment, Storage and Disposal Facility or recycler shall ensure that the hazardous waste are packaged and labeled, based on the composition in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board vide - October 2004 & conditions issues from time to time.
(ii) The labeling and packaging shall be easily visible and be able to withstand physical conditions and climate factors.
(iii) The transport of the hazardous wastes shall be in accordance with the provision of these rules and the rules made by the Central Govt. under the Motor Vehicle Act 1988 and other guidelines issued from time to time in this regard.
(iv) In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter. (v) The occupier shall provide the transporter with six copies of the manifest as per the colour codes as per rule 19(1).
(vi) The occupier shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous wastes is likely to be transported through any transit State, the occupier shall prepare an additional copy each for intimation to such State and forward the same to the concerned SPCB before he hands over the hazardous wastes to the transporter.
(vii) No transporter shall accept hazardous wastes from an occupier for transport unless copies 3 to 6 of the manifest accompany it.
(viii) The transporter shall submit copies 3 to 6 of the manifest duly signed with date to the operator of the facility along with the waste consignment.

24. (i) The occupier, importer, transporter and operator of the facility shall be liable for all damages caused to the environment or third party due to improper handling of the hazardous wastes or disposal of hazardous waste.

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
DDGS	700 MT	Sale to Board's authorized party
Yeast sludge	90 MT	
Ash	150 MT	

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
e. To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non-functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary Movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

11. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

12. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as cancelled and necessary action will be initiated against the industry.

13. Wet cake from decantation operation and thick slope from MEE will be further dried into Dryer to produce Distillers Dry Grains with Soluble (DDGS – 10% moisture). No wet cake/thick slope is allowed to be sold or disposed off. Daily records of the above shall be maintained.

14. Industry shall operate and maintain PTZ camera at suitable locations to display all emission sources and effluent discharge points and connect the same with ESC, MPPCB Bhopal for remote surveillance.

15. Industry shall dispose other solid waste through authorized parties and record shall be maintained.

Advisory Conditions:-

1. The industry shall obtain NOC from Central Ground Water Board for extraction of ground water.
2. The industry shall install Digital Water meter with digital flow recording facilities for measurement of ground water consumption and provide its connectivity with server of ESC, MPPCB Bhopal for remote surveillance.
3. The industry shall provide Rain water harvesting for ground water conservation and recycle treated waste water for plantation and flushing.
4. Potable drinking water shall be used for drinking purposes only.
5. Appropriate legal action shall be initiated in case of violation of above mentioned conditions.

Consent as required under the Water (Prevention & Control of Pollution) Act, 1974 and The Air (Prevention & Control of Pollution) Act, 1981 and the Authorization under Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # EEV3E84B74

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

Annexure -03

पंचनामा

पंचनामा लिख दिया आज दिनाँक 17/11/2025 को क्षेत्रीय अधिकारी मध्य प्रदेश प्रदूषण नियन्त्रण बोर्ड सागर एवं नायब तहसीलदार नौगाँव, हल्का पटवारी नौगाँव मेसर्स जैगपिन ब्रेवरीज लिमिटेड नौगाँव (डिसलरी) जिला छतरपुर का निरीक्षण डिसलरी उद्योग प्रतिनिधि राजीव मित्तल की उपस्थिति मे किया गया। उक्त निरीक्षण एन॰ जी॰ टी॰ के आदेश (सू मोटो) दिनाँक 13/10/2025 के परिपेक्ष्य मे गठित सयुक्त समिति के सदस्य one, representative from district collector Chhatarpur M.P, one representative from the Madhya Pradesh State Pollution Control board द्वारा किया गया।

पंचनामा लिख दिया सनद रहे वक्त पर काम आये।

17/11/2025

17/11/25
NT नौगाव

17/11/25
Regional officer
MPPCB Sagar.

राजीव मित्तल

पंचनामा

पंचनामा लिख दिया आज दिनांक २०/११/२०२५ को क्षेत्रीय अधिकारी मध्य प्रदेश प्रदूषण नियन्त्रण बोर्ड सागर एवं अनुविभागीय अधिकारी (राजस्व) नौगांव, हल्का पटवारी नौगांव मेसर्स जैंगपिन ब्रेवरीज लिमिटिड नौगांव (डिस्टलरी) जिला-छतरपुर का निरीक्षण डिसलरी उद्योग प्रतिनिधि राजीव मित्तल की उपस्थिति मे किया गया। उक्त निरीक्षण माननीय NGT 130/२०२5 के आदेश दिनांक 13/10/२०२5 के परिपेक्ष्य मे गठित संयुक्त समिति के सदस्य one representative from District Collector chhatarpur m.p., one representative from the madhya Pradesh state pollution control bord द्वारा किया गया।

निरीक्षण के दौरान डिसलरी उद्योग की समस्त इकाइयो का निरीक्षण एवं फोटो ग्राफ लिए गये। जिसके आधार पर जांच रिपोर्ट तैयार की जायेगी जो रिपोर्ट के मेरा भाग होगे।

पंचनामा उपस्थित पंचो के समक्ष पढ़कर सुनाया गया जो सही होना स्वीकार किया गया।

For [redacted] Breweries Ltd.

[redacted]

Director

(मुन्शी S/o गोवर्धन साहू
निवासी- शिकारपुर)

20/11/25
SDM

20/11/25
(AE) ROMPPCB Sagar

(मुकेश साहू S/o देशराज साहू
निवासी- शिकारपुर)

Regional officer
MPPCB
Sagar

(सचिन S/o राजकिशोर
साहू निवासी- शिकारपुर)

पंजीकृत डाक से

कार्यालय कलेक्टर, जिला छतरपुर (मध्य प्रदेश)

क्रमांक/620/शिका./2025 छतरपुर, दिनांक–19/9/2025

प्रति,

क्षेत्रीय अधिकारी
म0प्र0 प्रदूषण नियंत्रण बोर्ड सागर

विषय :– नगर नौगांव के समीप डिस्टलरी प्लांट से जानलेवा बदबू एवं गंदा पानी बंद कराए जाने के संबंध में।

—— :: 0 :: ——

उपरोक्त विषयान्तर्गत लेख है कि श्री गजेन्द्र सोनकिया, मण्डल अध्यक्ष भाजपा, श्री कुलदीप सिंह यादव नगर अध्यक्ष, कांग्रेस, श्री ललित कुमार नायक, 33 माईहोम्स कॉलोनी नौगांव, श्री दीपू चौबे व समस्त नगरवासी नौगांव, सारिका गुप्ता, रेखा सोनी, रचना द्विवेदी, अभिव्यक्ति सेवा समिति नौगांव द्वारा प्रस्तुत ज्ञापन एवं आवेदन पत्र में लेख किया गया है कि नगर के समीप बनी डिस्टलरी से कई महीनों से जानलेवा बदबू आ रही है जिससे नगर में रह रहे छोटे छोटे बच्चों का बदबू के कारण दम घुट रहा है एवं नगरवासियों तथा डिस्टलरी से लगे सभी ग्रामवासियो को बदबू से गंभीर बीमारी होने की भी संभावना है एवं डिस्टलरी से निकलने वाला गंदा पानी स्टोर कर नदी में छोड़ा जा रहा है जो जहरीला पानी नदी में मिलकर पाइप लाईन द्वारा घरों के नलों में भी आ रहा है। उक्त ज्ञापन एवं आवेदनों में डिस्टलरी के विरूद्ध कार्यवाही करने एवं बंद कराने का अनुरोध किया गया है।

उपरोक्त ज्ञापन, आवेदन एवं समाचार पत्रों के माध्यम से प्राप्त सूचना के आधार पर दिनांक 16.09.2025 को अनुविभागीय अधिकारी राजस्व नौगांव, अनुविभागीय अधिकारी पुलिस नौगांव एवं तहसीलदार नौगांव, मुख्य नगरपालिका अधिकारी नौगांव, राजस्व निरीक्षक एवं हल्का पटवारी नौगांव के साथ नौगांव स्थित जैगपिन ब्रेवरीज कॉक्स डिस्टलरी का स्थल निरीक्षण किया गया निरीक्षण के दौरान पाया गया कि चावल की बदबूदार भुसी को सुखाने का कार्य किया जा रहा है जिससे नगर नौगांव में एवं आसपास के क्षेत्रों में बदबू आ रही है उक्त भुसी को मौके पर डिस्टलरी मालिक जगदीश अग्रवाल को समक्ष में तुरंत हटाने की हिदायत दी गई जिससे क्षेत्र वासियों एवं नगरवासियों को बदबू न आये और कोई अप्रिय घटना घटित न हो तथा मौके पर स्थल का पंचनामा बनाया गया।

उक्त डिस्टलरी का दिनांक 18.09.2025 को अनुविभागीय अधिकारी पुलिस एवं जिला आबकारी छतरपुर थाना प्रभारी नौगांव राजस्व निरीक्षक/हल्का पटवारी नौगांव के साथ पुनः स्थल निरीक्षण किया गया निरीक्षण के दौरान पाया कि डिस्टलरी रोड पर जो बदबूदार चावल की भुसी डली थी उसे मौके से हटा दिया गया है। इसके अलावा डिस्टलरी के पीछे शिकारपुरा रोड पर चावल की बदबूदार भुसी लगभग 4–5 ट्रक डली पाई गई उक्त भुसी को डिस्टलरी मालिक को समक्ष में बुलाकर तुरंत हटाने के निर्देश दिये गये।

अतः नगरवासियों से प्राप्त उपरोक्त ज्ञापन तथा समाचार पत्र एवं जनसुनवाई में प्राप्त शिकायतों के परिपेक्ष्य में डिस्टलरी के प्रदूषण के संबंध में अनुविभागीय अधिकारी राजस्व नौगांव, से प्राप्त जांच प्रतिवेदन के परिपेक्ष्य में डिस्टलरी फ्लोट नौगांव में व्याप्त बदबू एवं प्रदूषण के संबंध में विधिवत जांच कराकर जांच रिपोर्ट शीघ्र इस कार्यालय को भिजवाने का कष्ट करें जिससे अग्रिम कार्यवाही की जा सके।

अपर कलेक्टर
जिला छतरपुर, म0प्र0

306

पृ0क्रमांक 621 /शिका./2025 छतरपुर, दिनांक–19/9/2025

प्रतिलिपि–

1– नियंत्रक म0प्र0 प्रदूषण नियंत्रण बोर्ड भोपाल की ओर सूचनार्थ प्रेषित।

अपर कलेक्टर
जिला छतरपुर, म0प्र0

(2) 5118
22/09/25

कार्यालय अनुविभागीय अधिकारी (रा) नौगॉव जिला छतरपुर म0प्र0

क्र0/911/प्रवा–1/2025 नौगॉव, दिनांक :– 18/9/25

प्रति,

कलेक्टर महोदय
जिला छतरपुर म0प्र0

विषयः– नगर नौगांव के समीप डिस्टलरी प्लांट से जानलेवा बदबू एवं गंदा पानी बंद कराए जाने के संबंध में।

––0––

उपरोक्त विषयान्तर्गत संबंध में लेख है कि श्री गजेन्द्र सोनकिया, मण्डल अध्यक्ष भाजपा, श्री कुलदीप सिंह यादव नगर अध्यक्ष, कॉग्रेंस, श्री ललित कुमार नायक, 33 माईहोम्स कॉलोनी नौगांव, श्री दीपू चौबे व समस्त नगरवासी नौगांव, सारिका गुप्ता, रेखा सौनी, रचना द्विवेदी, अभिव्यक्ति सेवा समिति नौगांव द्वारा प्रस्तुत ज्ञापन एवं आवेदन पत्र में लेख किया है कि नगर के समीप बनी डिस्टलरी से कई महीनों से जानलेबा बदबू आ रही है जिससे नगर में रह रहे छोटे–छोटे बच्चों का बदबू का कारण दम घुट रहा है एवं नगरवासियों तथा डिस्टलरी से लगे सभी ग्रामवासियों को बदबू से गंभीर बीमारी होने की भी संभावना है एवं डिस्टलरी से निकलने वाला गंदा पानी स्टोर कर नदी में छोड़ा जा रहा है जो जहरीला पानी नदी में मिल कर पाईप लाईन द्वारा घरों के नलों में भी आ रहा है। उक्त ज्ञापन एवं आवेदनों में डिस्टलरी के विरूद्ध कार्यवाही करने एवं बंद कराने का अनुरोध किया है।

उपरोक्त ज्ञापन, आवेदन एवं समाचार पत्रों के माध्यम से प्राप्त सूचना के आधार पर दिनांक 16.09.2025 को अनुविभागीय अधिकार रा. नौगांव, अनुविभागीय अधिकारी पुलिस नौगांव एवं तहसीलदार नौगांव, मुख्य नगरपालिका अधिकारी नौगांव, राजस्व निरीक्षक एवं हल्का पटवारी नौगांव के साथ नौगांव स्थित जैगपिन ब्रेवरीज क्रॉक्स डिस्टलरी का स्थल निरीक्षण किया गया निरीक्षण के दौरान पाया गया कि चावल की बदबूदार भुसी का सुखाने का कार्य किया जा रहा है जिससे नगर नौगांव में एवं आस–पास के क्षेत्रों में बदबू आ रही है उक्त भुसी को मौके पर डिस्टलरी मालिक जगदीश अग्रवाल को समक्ष में तुरंत हटाने की हिदायत दी गई जिससे क्षेत्रवासियों एवं नगरवासियों को बदबू न आए और कोई अप्रिय घटना घटित न हो तथा मौके पर स्थल का पंचनामा बनाया गया।

उक्त डिस्टलरी का दिनांक 18.09.2025 को अनुविभागीय अधिकारी पुलिस एवं जिला आबकारी अधिकारी छतरपुर थाना प्रभारी नौगांव राजस्व निरीक्षक/हल्का पटवारी नौगांव के साथ पुनः स्थल निरीक्षण किया गया। निरीक्षण के दौरान पाया कि डिस्टलरी रोड पर जो बदबूदार चावल की भुसी डली थी उसे मौके से हटा दिया गया है। इसके अलावा डिस्टलरी के पीछे शिकारपुरा रोड पर चावल की बदबूदार भुसी लगभग 4–5 ट्रक डली पाई गई उक्त भुसी को डिस्टलरी मालिक को समक्ष में बुलाकर तुरंत हटाने के निर्देश दिए गए। डिस्टलरी मालिक द्वारा उक्त बदबूदार भुसी को दिनांक 19.09.2025 तक हटाने को आश्वस्त किया गया।

अतः नगरवासियों से प्राप्त उपरोक्त ज्ञापन तथा समाचार पत्र एवं जनसुनवाई में प्राप्त शिकायतों के परिपेक्ष्य में डिस्टलरी के प्रदूषण के संबंध में म0प्र0 प्रदूषण नियंत्रण बोर्ड भोपाल/क्षेत्रीय अधिकारी म0प्र0 प्रदूषण नियंत्रण बोर्ड सागर से जांच कराई जाना प्रस्तावित है।

संलग्नः– प्राप्त ज्ञापन, आवेदन, शिकायत एवं मौका जांच का पंचनामा दिनांक 16.09.2025 एवं 18.09.2025 की प्रतिलिपि।

अनुविभागीय अधिकारी (रा)
अनुभाग नौगॉव

अनुविभागीय अधिकारी (राजस्व)
नौगांव जिला–छतरपुर (म.प्र.)

पंचनामा

पंचनामा लिख दिया हम नगर-नौगांव वालो ने कि आज दिनांक 16/01/2025 को जनसुनवाई मे प्राप्त शिकायत की जांच हेतु अनुविभागीय अधिकारी नौगांव, SDOपुलिस नौगांव, तहसीलदार नौगांव, CMO नगर पालिका नौगांव एवं अन्य कर्मचारी के साथ नौगांव डिसलरी की जांच हेतु मौका पर उपस्थित हुये मौके पर डिसलरी मालिक को हिदायत दी गयी जो आपके द्वारा गंदगी फैलाई गयी है जिससे नगर नौगांव मे बदबू आती है उसे तुरंत सफाई कर साथ ही जो चावलकुसी सुखाने का कार्य किया जा रहा उसे तुरंत हटाया जाकर अन्य जगह स्थानतरित करे ताकि नगर वासियो को एवं डिसलरी से लगे क्षेत्रवासियो को कोई बदबू न आये एवं कोई अप्रिय घटना न हो।

पंचनामा लिख दिया सनद रहे वक्त पर काम आवे।

राजू अग्रवाल

जगदीश अग्रवाल

SDM

16/9/25

SDO (P) Nwj.

पंचनामा

हम पंचान तस्दीक करते है कि आज दिनांक 18/09/2025 को अनुविभागीय अधिकारी महोदय नौगांव, बिक्रीआबकारी अधिकारी महोदय नौगांव, काक्स डिस्टलरी की शिकायत (वदबू) की जांच हेतू स्थल पर उपस्थित हुये। डिस्टलरी रोड पर जो वदबूदार चांवल की भुसी डली थी उसे डिस्टलरी वालो ने मौके से हटा दिया गया। इसके अलावा डिस्टलरी के पीछे शिकारपुरा रोड पर चांवल की ~~बदबू~~ वदबूदार भुसी लगभग 4-5 ट्रक स्थल पर डली हुयी पायी गयी। जिसे डिस्टलरी मालिक को तत्काल मौके से हटवाने के निर्देश दिये गये ताकि डिस्टलरी से लगे क्षेत्र वासियो को वदबू न आये और कोई अप्रिय घटना घटित न हो। डिस्टलरी मालिक द्वारा मौके पर कहा गया कि दिनांक 19/09/2025 तक वदबू समाप्त हो जायेगी। मौके पर SDOP नौगांव, थाना प्रभारी नौगांव भी उपस्थित रहे।

पंचनामा लिख दिया सनद रहे वक्त पर काम आवे।

SDO(P) नौ

AC Excise

(आ.वि.अ. नौगांव)

(डिस्टलरी मालिक जगदीश अग्रवाल)

(राजीव मित्तल)

R. नौगांव

(डी.के. सिंह)

TI नौगांव

भारतीय जनता पार्टी

मण्डल अध्यक्ष नौगाँव, जिला छतरपुर (म.प्र.)

निवास:-
भावनी भवनवार्ड नं. 20
गर्रोली रोड नौगाँव, जिला छतरपुर
मो. 9893505055

गजेन्द्र सोनकिया
"मण्डल अध्यक्ष"

दिनांक 16-09-2025

क्र. 2-15

प्रति,

श्रीमान् कलेक्टर महोदय,
छतरपुर, जिला–छतरपुर (म. प्र.)

द्वारा : श्रीमान् अनुविभागीय अधिकारी महोदय (राजस्व) नौगांव (म. प्र.)
विषय : कॉक्स डिस्टलरी नौगांव से फैलने वाले प्रदूषण के संबंध में सख्त कार्यवाही किये जाने बाबत् ।

2.1
16/9/25

महोदय,

उपरोक्त विषयांतर्गत निवेदन है कि नगर नौगांव में कॉक्स डिस्टलरी (शराब बनाने वाली फैक्ट्री) स्थापित है उक्त फैक्ट्री के संचालक के द्वारा शराब बनाने के दौरान शासन से निर्मित नियमों के अनुसार संचालन नहीं किया जा रहा है जिससे नगर नौगांव एवं आस–पास में उक्त फैक्ट्री से अत्याधिक प्रदूषण फैल रहा है एवं डिस्टलरी के पास से निकली सीलप नदी में उक्त फैक्ट्री से निकलने वाला बेस्टेज नदी में बहा दिया जाता है जिससे सारा जल प्रदूषित हो रहा है और उक्त नहीं में मबेशी पानी पीते है जो दूषित जल पीने से मृत्यु हो जाती है एवं किसानों की फसलों को भी नुकसान पहुंचता है, जिससे नगर नौगांव के रहवासी एवं नगर नौगांव से सटे ग्रामों के व्यक्तियों का जीना दूभर हो गया है। उक्त कॉक्स डिस्टलरी के प्रदूषण नियंत्रण की जो मापक संयंत्र व प्रदूषण रोके जाने हेतु जो भी संयंत्र लगे हुये है वह ठीक ढंग से काम नहीं कर रहे हैं उक्त प्रदूषण फैलने के संबंध में पूर्व में शिकायत श्रीमान् अनुविभागीय अधिकारी महोदय नौगांव के समक्ष की गई थी जो प्रकरण क्रं. 0167/बी–121/23–24 एवं 1430/बी–121/2020–21 पर पंजीबद्ध होकर बिना किसी सही जांच कराये कॉक्स डिस्टलरी के संचालक से अवैध संधि स्थापित कर शिकायती आवेदन पत्र निरस्त कर दिया गया था तथा श्रीमान् जी के समक्ष भी शिकायत की गई लेकिन कोई कार्यवाही नहीं हुई जिससे उक्त डिस्टलरी के विरूद्ध कोई ठोस कार्यवाही ना होने के कारण से संचालक के द्वारा बर्तमान में अत्याधिक प्रदूषण फैलाया जा रहा है जिससे नगरवासी एवं नगर नौगांव से सटे ग्रामों के व्यक्तियों का जीवन जीना दूभर हो गया है एवं उक्त कॉक्स डिस्टलरी नौगांव के प्रदूषण फैलने से संक्रमण रोग फैलने की पूर्ण आशंका व्याप्त है जिससे उक्त कॉक्स डिस्टलरी के द्वारा फैलाये जा रहे प्रदूषण की जांच कराकर सख्त से सख्त कार्यवाही की जाना न्यायहित में है अन्यथा नगरवासी एवं ग्रामीण जन एकत्रित होकर कॉक्स डिस्टलरी संचालन के संबंध में बिरोध प्रदर्शन करने हेतु विवश हो जायेंगे जिसकी समस्त जिम्मेबारी शासन पर होगी ।

अतः श्रीमान् जी से निवेदन है कि कॉक्स डिस्टलरी नौगांव के द्वारा फैलाऐ जा रहे प्रदूषण की जांच उपस्थित नगरवासी नौगांव के समक्ष निष्पक्ष रूप से कराई जाकर डिस्टलरी के विरूद्ध सख्त से सख्त कार्यवाही की जाकर नगर नौगांव एवं समीपी ग्रामों में प्रदूषण फैलने से रोके ज़ाने की कृपा की जावे ।

भवदीय

मो0- 8878761150

कुलदीप सिंह यादव

(नगर अध्यक्ष)

गायत्री कालोनी नौगॉव,छतरपुर(म0प्र0)

कंमाक :- 23 दिनांक :- 17-9-25

प्रति,

माननीय केन्द्रीय मंत्री (भारत सरकार) बीरेन्द्र कुंमार जी

बिषय :- नगर के समीप डिसलरी प्लांट से जानलेवा बदबू एवं गंदा पानी बंद कराये जाने वावत ।

महोदय,

श्रीमान जी से निवेदन है कि नगर के समीप बनी डिसलरी से कई महीनो से जान लेबा बदबू आ रही है जिससे नगर में रह रहे छोटे छोटे बच्चो का बदबू के कारण दम घुट रहा है एवं नगर बासियो तथा उक्त डिसलरी से लगे सभी ग्राम बासियो को बदबू से अधिक हानी हो रही है उक्त बदबू से गंभीर बीमारी हाने की भी संभावना है एवं डिसलरी से निकलने बाला बदबूदार गंदा पानी स्टोर कर नदी में छोडा जा रहा है जो जहरीला पानी नदी में मिल कर पाईप लाईन द्वारा घरो के नलो में भी आ रहा है जिसे पीकर लोग बीमार हो रहे है । मानवीय संबंदनाओ को देखते हुये श्रीमान जी से निवेदन है कि इस पर ततकाल प्रभाव से कार्यवाही करवा कर उक्त डसलरी से आने बाली बदबू को बंद करवाया जावे माननीय मंत्री जी से नगर वासियो की और से यह निवेदन करते कि जिला कलेक्टर महोदय को आदेशित कर नगर व ग्राम बासियो की इस गंभीर समस्या का निराकरण कराया जाये ।

अतः श्रीमान जी से बिनय है कि आवेदन पत्र स्वीकार कर ततकाल प्रभाव से कार्यवाही करवाने की कृपा करे ।

दिनांक :- 17-9-2025 आवेदकगण

प्रतिलिपि :- श्रीमान कलेक्टर महोदय

जिला छतरपुर म0प्र0

प्रति,

श्रीमान अनुविभागीय अधिकारी महोदय,

नौगॉव जिला छतरपुर म0 प्र0

विषयः— नगर के समीप डिसलरी प्लांट पर से जानलेबा बदबू आने व बदबू आने से प्लांट बंद कराये जाने वावत ।

महोदय,

श्री मान जी से निवेदन है कि नगर के समीप बनी डिसलरी से कई महिने से जानलेवा बदबू आ रही है जिससे नगर मे रह रहे छोटे छाटे बच्चो को बदबु के कारण दम घुट रहा है एवं रहबासियो को उक्त बदबू से से चक्कर आने एवं बेहोसी का आलम हो रहा है रहबासियो एवं नगर बासियो तथा उक्त डिसलरी से लगे सभी ग्रम बासिएयो को उक्त बदबू से अधिक हानी हो रही है उक्त बदबू से गंभीर बीमारी होने की भी संभवना है एवं डिसलरी से निकलने बाला पानी स्टोर कर गंदा पानी नदी में एवं नलो में छोडा जा रहा है जिसे पीकर लोग बीमार हो रहे है मानवीय संबंदनाओ को देखते हुये श्रीमान जी से निवेदन है कि इस पर ततकाल प्रभाव से कार्यवाही कर उक्त डिसलरी से आले बाली बंदबू को बंद करवाया जावे यदि प्रशासन द्वारा उक्त प्लांट बंद नही करवाया जा रहा है जो नगर के ब्यक्तियषे द्वारा 15 दिनो के अन्दर धरना प्रदर्शन एवं आंदोलन करेगी जिसकी सम्पूर्ण जवावदारी प्रश्ऱासन की होगी ।

अतः श्रीमान जी से बिनय है कि आवेदन पत्र स्वीकार कर ततकाल प्रभाव से कार्यवाही करने की कृपा करे ।

दिनांक :— 16—9—2025

आवेदकगण

दीपू चौबे व समस्त नगर वासी नौगॉव

श्री मान SDM महोदय जी
नौगांव, जिला छतरपुर

विषय :- नौगांव डिस्टलरी से बदबू से जन जीवन बेहाल लोग परेशान सांस लेना तक हुआ मुश्किल

सविनय निवेदन है, कि पिछले २ हफ्ते से लगातार शहरवासी परेशान है, नौगांव से लगे दो से तीन किलोमीटर स्थित डिस्टलरी से उठ रही जहरीली बदबू। ग्रामीण इलाको और बस्तियों में स्थिती और भी भयानक है। डिस्टलरी से निकलने वाला गंदा पानी बिना नियम के छोड़ा जा रहा सीधा नदी में पानी। धसान नदी का जल होरहा दूषित। डिस्टलरी के पहले कई बीघा में सड़ी मुसली फैलाई, उससे उठ रही जहरीली बदबू। पूरा नगर हुआ परेशान। महामारी फैलने का है खतरा।

अत: निवेदन है, कि नगरवासियों के स्वास्थ्य को देखते हुए डिस्टलरी संचालक पर तत्काल ही कार्यवाही करने की कृपा करे। ताकि सभी स्वच्छ वातावरण में रहे सके।

Date :- 16/9/2025

प्रतिलिपि : श्री मान कलेक्टर महोदय जिला छतरपुर को ओर सूचना सादर प्रेसित

आवेदक
समस्त नगरवासी
नौगांव

Gupta संमस्त अभिशप्त सेवा समिति

Abhilekha रचना द्विवेदी

साहिल गुप्ता
रेखा सेनी

प्रति,

श्रीमान अनुविभागीय अधिकारी महोदय,

नौगॉव जिला छतरपुर म0 प्र0

विषयः— नगर के समीप डिसलरी प्लांट पर से जानलेबा बदबू आने व बदबू आने से प्लांट बंद कराये जाने वावत ।

महोदय,

श्री मान जी से निवेदन है कि नगर के समीप बनी डिसलरी से कई महिने से जानलेवा बदबू आ रही है जिससे नगर मे रह रहे छोटे छाटे बच्चो को बदबु के कारण दम घुट रहा है एवं रहबासियो को उक्त बदबू से से चक्कर आने एवं बेहोसी का आलम हो रहा है रहबासियो एवं नगर बासियो तथा उक्त डिसलरी से लगे सभी ग्रम बासिएयो को उक्त बदबू से अधिक हानी हो रही है उक्त बदबू से गंभीर बीमारी होने की भी संभवना है एवं डिसलरी से निकलने बाला पानी स्टोर कर गंदा पानी नदी में एवं नलो में छोडा जा रहा है जिसे पीकर लोग बीमार हो रहे है मानवीय संबंदनाओ को देखते हुये श्रीमान जी से निवेदन है कि इस पर ततकाल प्रभाव से कार्यवाही कर उक्त डिसलरी से आले बाली बंदबू को बंद करवाया जावे यदि प्रशासन द्वारा उक्त प्लांट बंद नही करवाया जा रहा है जो नगर के ब्यक्तियषे द्वारा 15 दिनो के अन्दर धरना प्रदर्शन एवं आंदोलन करेगी जिसकी सम्पूर्ण जवावदारी प्रश्रूासन की होगी ।

अतः श्रीमान जी से बिनय है कि आवेदन पत्र स्वीकार कर ततकाल प्रभाव से कार्यवाही करने की कृपा करे ।

दिनांक :— 16—9—2025

आवेदकगण

दीपू चौबे व समस्त नगर वासी नौगॉव

मो0- 8878761150

कुलदीप सिंह यादव

(नगर अध्यक्ष)

गायत्री कालोनी नौगॉव,छतरपुर(म0व्र0)

कंमाक :- 21 दिनांक :- 16/9/25

प्रति,

श्रीमान अनुविभागीय अधिकारी महोदय,

नौगॉव जिला छतरपुर म0 प्र0

विषयः- नगर के समीप डिसलरी प्लांट पर से जानलेबा बदबू आने व बदबू आने से प्लांट बंद कराये जाने वावत ।

महोदय,

श्री मान जी से निवेदन है कि नगर के समीप बनी डिसलरी से कई महिने से जानलेवा बदबू आ रही है जिससे नगर मे रह रहे छोटे छाटे बच्चो को बदबु के कारण दम घुट रहा है एवं रहबासियो को उक्त बदबू से से चक्कर आने एवं बेहोसी का आलम हो रहा है रहबासियो एवं नगर बासियो तथा उक्त डिसलरी से लगे सभी ग्रम बासिएयो को उक्त बदबू से अधिक हानी हो रही है उक्त बदबू से गंभीर बीमारी होने की भी संभवना है एवं डिसलरी से निकलने बाला पानी स्टोर कर गंदा पानी नदी में एवं नलो में छोडा जा रहा है जिसे पीकर लोग बीमार हो रहे है मानवीय संबंदनाओ को देखते हुये श्रीमान जी से निवेदन है कि इस पर ततकाल प्रभाव से कार्यवाही कर उक्त डिसलरी से आले बाली बंदबू को बंद करवाया जावे यदि प्रशासन द्वारा उक्त प्लांट बंद नही करवाया जा रहा है जो नगर काग्रेंस द्वारा 15 दिनो के अन्दर धरना प्रदर्शन एवं आंदोलन करेगी जिसकी सम्पूर्ण जवावदारी प्रश्रूासन की होगी ।

अतः श्रीमान जी से बिनय है कि आवेदन पत्र स्वीकार कर ततकाल प्रभाव से कार्यवाही करने की कृपा करे ।

दिनांक :- 16-9-2025

आवेदकगण

कुलदीप सिंह यादव

प्रति,
श्रीमान् कलेक्टर महोदय,
जिला - छतरपुर (म०प्र०)

दिनांक - 16/09/2025
16/09/2025

विषय :- डिस्टलरी नौगाँव द्वारा दुर्गन्धयुक्त, प्रदूषण युक्त वायु लगातार छोड़कर नगरवासियों के स्वास्थ्य से खिलवाड़ करने विषयक।

महोदय,

विषयान्तर्गत निवेदन है कि नौगाँव नगर के समीप स्थित शराब बनाने की फैक्ट्री स्थित है। इस डिस्टलरी से केमिकल वेस्ट के रूप में अत्यन्त दुर्गन्धयुक्त, सड़ांधयुक्त, जहरीली वायु को नगर के वायुमंडल में छोड़ा जा रहा है, जिससे समूचा वातावरण अत्यन्त दुर्गन्धयुक्त एवं प्रदूषित हो जाता है। इससे गंभीर स्वास्थ्य समस्यायें निर्मित होने की आशंका के साथ ही, स्वस्थ वायु का उपयोग कर सांस लेना मुश्किल हो जाता है।

समूचा नगर एवं नगर के आसपास का क्षेत्र इस दुर्गन्धयुक्त जहरीली वायु में ही रहने, सांस लेने एवं अस्वस्थ होने हेतु विवश है। डिस्टलरी में शासन द्वारा स्थापित मानकों की खुलेआम धज्जियाँ उड़ायी जाती है।

कृपया कठोर कार्यवाही कर नगर के समस्त नागरिकों को अत्यंत दुर्गन्धयुक्त एवं अस्वस्थ कर वायु प्रदूषण से मुक्ति दिलाई जाए। विश्वास है कि इस अत्यन्त गंभीर विषय पर ठोस कार्यवाही जरूर करेंगे। इस हेतु हम समस्त नगरवासी आपके आभारी रहेंगे।

छतरपुर 16/9/25
भवदीय

ललित कुमार नायक
33 माई होम्स कॉलोनी
नौगाँव (छतरपुर) म०प्र०
9425474849

क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड,
दीन दयाल नगर, हाऊसिंग बोर्ड कॉलोनी, सागर
E-mail:- romppcb_sagar@rediffmail.com

LiFE Lifestyle for Environment

कमांक 1762/क्षे.का./प्रनिबो/2025 सागर, दिनांक 26/9/2025

प्रति,

सदस्य सचिव महोदय,
म. प्र. प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.)

विषय :– नौगांव के समीप डिस्टलरी प्लांट से जानलेवा बदबू एवं गंदा पानी बंद कराए जाने संबंधी।

संदर्भः– 1. बोर्ड मुख्यालय भोपाल से व्हाट्सएप्प के माध्यम से दि. 24.09.2025 को प्राप्त पत्र।
2. कार्यालय कलेक्टर, जिला–छतरपुर (म.प्र.) का पत्र कमांक. 620/शिका./2025 छतरपुर दिनांक 19.09.2025

उपरोक्त विषयांतर्गत एवं संदर्भित पत्र के परिप्रेक्ष्य में इस कार्यालय के दल द्वारा मेसर्स जगपिन ब्रेवरीज लिमिटेड, ग्राम–शिकारपुरा, तहसील–नौगांव, जिला–छतरपुर (म.प्र.) का निरीक्षण किया गया। निरीक्षण प्रतिवेदन मूलतः संलग्न कर आपकी ओर आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नः– उपरोक्तानुसार।

क्षेत्रीय अधिकारी,
म.प्र. प्रदूषण नियंत्रण बोर्ड, सागर

क्रमांक /क्षे.का./प्रनिबो/2025 सागर, दिनांक / /2025

प्रतिलिपिः–
कलेक्टर महोदय, कार्यालय कलेक्टर जिला–छतरपुर (म.प्र.) की ओर सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड, सागर

निरीक्षण प्रतिवेदन

उद्योग का नाम	:–	मेसर्स जगपिन ब्रेवरीज लिमिटेड, ग्राम–शिकारपुरा, तहसील–नौगांव, जिला–छतरपुर (म.प्र.) (PCB ID – 21212)
उद्योग का प्रकार	:–	डिस्टलरी उद्योग
उत्पादन क्षमता	:–	रेक्टीफाइड स्प्रिट (ग्रेन बेस्ड)–60 KLD कोजेनेरेशन पावर प्लांट 01– 1 MWh
उद्योग स्थल	:–	ग्राम–शिकारपुरा, तहसील–नौगांव, जिला–छतरपुर (म.प्र.)
निरीक्षण संदर्भ	:–	कार्यालय कलेक्टर, जिला–छतरपुर से प्राप्त पत्र क. 620 दिनांक 19.09.2025
निरीक्षणकर्ता	:–	अरविन्द सॉवले (प्रभारी क्षेत्रीय अधिकारी) शुभांशु त्रिपाठी (कॉन्ट्रेक्ट इंजीनियर) विनय राज (कॉन्ट्रेक्ट इंजीनियर)
उपस्थित उद्योग प्रतिनिधि	:–	श्री जगदीश अग्रवाल (मैनेजिंग डायरेक्टर)
निरीक्षण दिनांक	:–	25.09.2025
म. प्र. प्रदूषण नियंत्रण बोर्ड से प्राप्त सम्मति वैधता दिनांक	:–	31.10.2028

–: निरीक्षण अवलोकन :–

कार्यालय कलेक्टर, जिला–छतरपुर से प्राप्त पत्र क्रमांक 620/शिका./2025 छतरपुर दिनांक 19.09.2025 एवं बोर्ड मुख्यालय भोपाल से व्हाट्सएप्प के माध्यम से दिनांक 24.09.2025 को प्राप्त पत्र के परिप्रेक्ष्य में मेसर्स जगपिन ब्रेवरीज लिमिटेड, ग्राम–शिकारपुरा, तहसील–नौगांव, जिला–छतरपुर (म.प्र.) का निरीक्षण अधोहस्ताक्षरकर्ता द्वारा दिनांक 25.09.2025 को किया गया। निरीक्षण के दौरान उद्योग प्रतिनिधि श्री जगदीश अग्रवाल (मैनेजिंग डायरेक्टर) उपस्थित थे। शिकायत मूलतः मेसर्स जगपिन ब्रेवरीज लिमिटेड द्वारा उत्पादन प्रक्रिया से

उत्पन्न होने वाले DWGS खुले में (Open to Sky) भंडारित होने से आस–पास के ग्रामवासियों को दुर्गन्ध आने की समस्या से संबंधित है।

शिकायत स्थल का निरीक्षण कर पाया गया कि, उक्त इकाई संचालित/उत्पादनरत है। उक्त इकाई की औद्योगिक प्रक्रिया से निकलने वाले दूषित जल (Spent Wash) को एवं डिकेंटर पश्चात् MEE (Multi-Effect-Evaporation) द्वारा वाष्पीकरण किया जाता है। निरीक्षण दिनांक 25.09.2025 को MEE का संचालित होना नहीं पाया गया। उद्योग प्रबंधनकर्ता द्वारा जानकारी दी गई कि कुकिंग की प्रक्रिया संचालित है एवं फर्मेंटेशन प्रक्रिया के पश्चात आवश्यकतानुसार MEE (Multi-Effect-Evaporation) का संचालन कर वाष्पीकरण कर दूषित जल का उपचार किया जाना सुनिश्चित किया जाता है। उद्योग परिसर क्षेत्र के बाहर दूषित जल का निस्त्राव होता नहीं पाया गया।

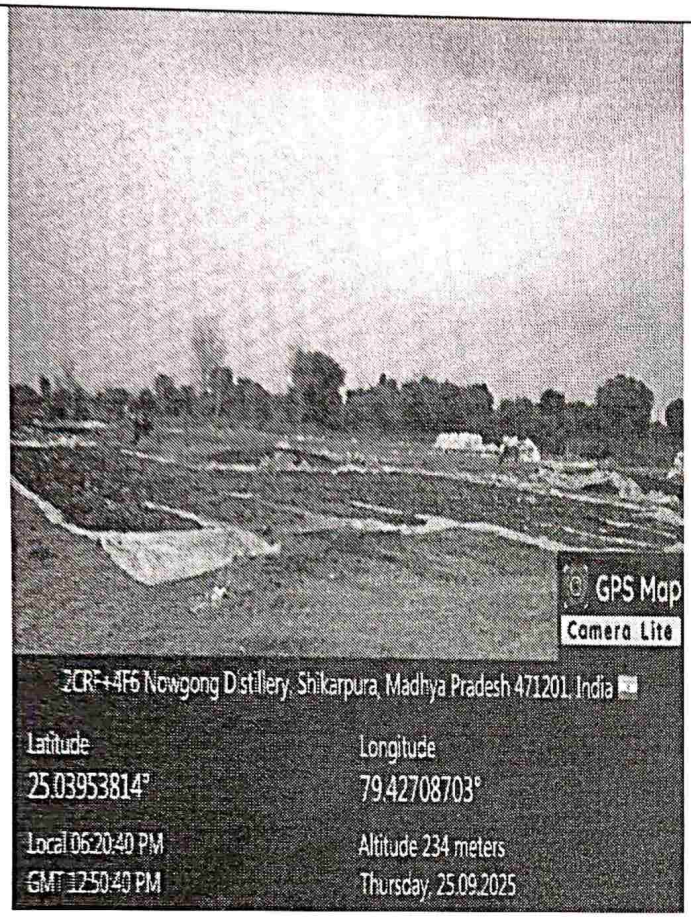
औद्योगिक प्रक्रिया के दौरान Distillery Wet Grain Soluble (DWGS) को Distillery Dry Grain Soluble (DDGS) में परिवर्तित करने हेतु ड्रॉयर की स्थापना नहीं पाया गया, उद्योग प्रबंधनकर्ता द्वारा निरीक्षण दौरान बताया गया कि, ड्रॉयर को संधारण/मरम्मत कार्य हेतु भेजा गया है। उद्योग परिसर से बाहर लगभग 03 एकड़ भूमि पर उत्पादन प्रक्रिया से उत्पन्न होने वाले DWGS खुले में (Open to Sky) लगभग 150 टन भंडारित पाया गया जिससे आस–पास के क्षेत्र में अत्यधिक दुर्गन्ध आ रही थी।

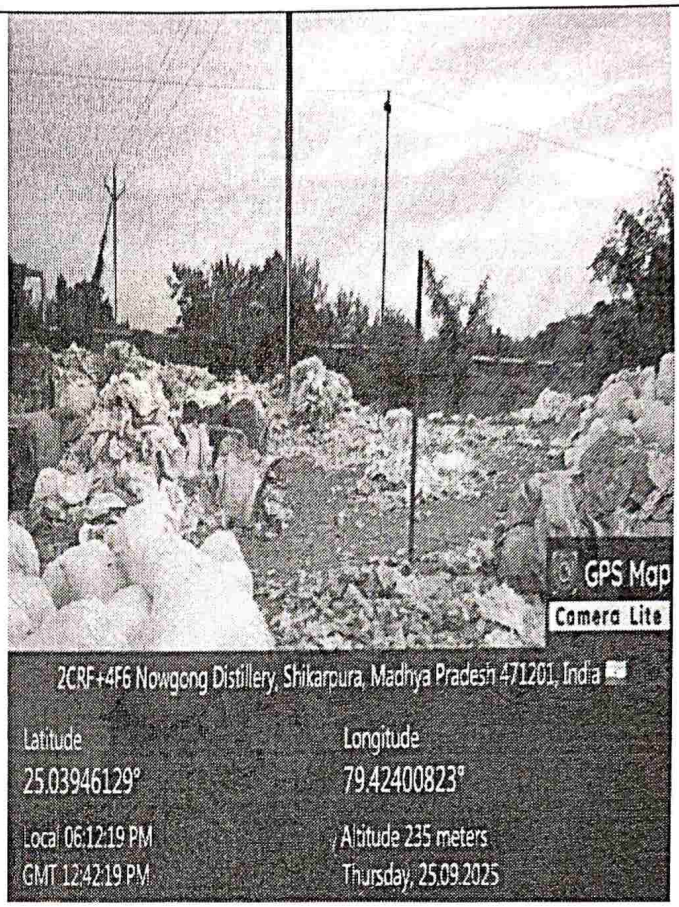
निरीक्षण के दौरान DWGS के निष्पादन संबंधी कोई गतिविधि नहीं पायी गयी। उद्योग प्रतिनिधि को उक्त DWGS को शीघ्र डिस्पोजल हेतु निरीक्षण दौरान मौखिक रूप से भी निर्देशित किया गया। उद्योग परिसर में हाऊस कीपिंग अत्यन्त खराब स्थिति में पाई गई, यत्र–तत्र कचरा फैला हुआ पाया गया एवं अत्यधिक मात्रा में स्क्रेप प्लास्टिक की बोतलें एकत्रित पाई गई मय छायाचित्र संलग्न है।

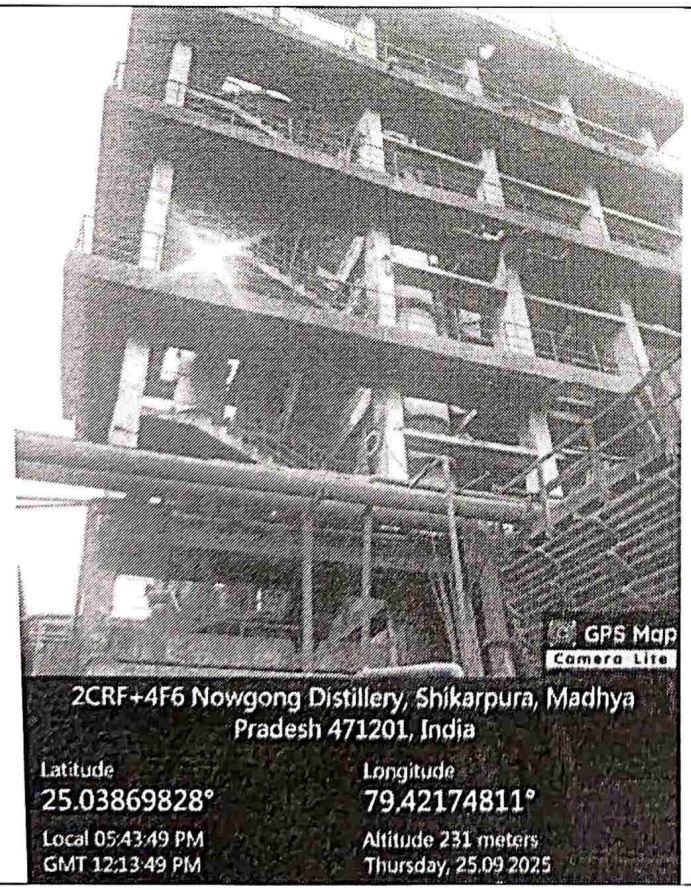
अभिमतः– उद्योग मेसर्स जगपिन ब्रेवरीज लिमिटेड ग्राम–शिकारपुरा, तहसील–नौगांव, जिला–छतरपुर (म.प्र.) को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33 "क" एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31 "क" के प्रावधानानुसार उक्त DWGS को तत्काल हटाने एवं ड्रायर संचालित किए जाने तक उत्पादन प्रकिया बंद करने हेतु बोर्ड मुख्यालय स्तर से निर्देशित किया जाना प्रस्तावित है।

(अरविन्द सॉवले)
क्षेत्रीय अधिकारी,
म.प्र. प्रदूषण नियंत्रण बोर्ड, सागर

Photographs taken during inspection (Date-25-09-2025)







Annexure -06

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई–5, अरेरा कालोनी, भोपाल–462016
☎ (0755) 2464428, 2466191, e-mail: it.mppcb@rediffmail.com

पीसीबी आईडी-21212

क्रमांक 2297 /फा.न. 343/तक./मुप्रनिबो/2025, भोपाल, दिनांक 8-10-2025

प्रति,

अधिष्ठाता,
मेसर्स जगपिन ब्रेवरीज लिमि.,
ग्राम शिकारपुरा, तहसील -नौगांव
जिला छतरपुर- 471201(म.प्र.)।

विषयः- **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33 'क' एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31'क' के तहत् उत्पादन प्रक्रिया बन्द करने के निर्देश।**

संदर्भः- उद्योग का निरीक्षण दिनांक 25/09/2025

1. यह कि, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 4 के अंतर्गत हुआ है, साथ ही बोर्ड वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के प्रावधानों के अंतर्गत प्रदत्त उत्तरदायित्वों का भी निर्वहन कर रहा है।

2. यह कि, जल अधिनियम 1974 तथा वायु अधिनियम, 1981 के अन्तर्गत प्रत्येक जल एवं वायु प्रदूषणकारी उद्योग को निस्त्राव तथा उत्सर्जन हेतु राज्य प्रदूषण नियंत्रण बोर्ड से सम्मति प्राप्त करना, प्रदूषणरोधी व्यवस्थाओं की स्थापना करना, निस्त्राव एवं उत्सर्जन को निर्धारित मानक सीमा तक उपचारित करना, उपचारित निस्त्राव का परिसर में उपयोग कर सतत् शून्य निस्त्राव की स्थिति का पालन करना वैधानिक अनिवार्यता है।

3. यह कि, आपके उद्योग मेसर्स जगपिन ब्रेवरीज लिमि, नौगॉव, जिला छतरपुर को बोर्ड द्वारा सशर्त सम्मति नवीनीकरण दिनांक 31/10/2028 तक की अवधि हेतु जारी किया गया था।

4. यह कि कार्यालय कलेक्टर, छतरपुर के माध्यम से प्राप्त उद्योग से प्रदूषण की शिकायत के परिप्रेक्ष्य में क्षेत्रीय अधिकारी सागर द्वारा उद्योग का निरीक्षण दिनांक 25/09/2025 को किया गया। निरीक्षण दौरान प्रदूषण नियंत्रण व्यवस्था में निम्न कमियॉ पाई गईः-
   - औद्योगिक प्रक्रिया से उत्पन्न डीडब्ल्यूजीएस को डीडीजीएस में परिवर्तन करने हेतु ड्रायर नहीं पाया गया।
   - उद्योग परिसर से बाहर लगभग 3 एकड़ भूमि पर लगभग 150 टन डीडब्ल्यूजीएस खुले में (ओपन टू स्काई) भण्डारित पाया गया जिससे आस-पास के क्षेत्र में अत्यंत दुर्गन्ध की समस्या उत्पन्न हो रही है। अतः संग्रहित डीडब्ल्यूजीएस को तत्काल हटाया जावें।

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर, ई–5, अरेरा कालोनी, भोपाल–462016
(0755) 2464428, 2466191, e-mail: it.mppcb@rediffmail.com

- उद्योग परिसर के हाऊसकीपिंग अत्यंत खराब स्थिति में पाई गई। कचरा यत्र-तत्र फैला हुआ है एवं अत्याधिक मात्रा में स्क्रेप प्लास्टिक की बोतलें एकत्रित पाई गई।

उपरोक्त तथ्यों से स्पष्ट है आपके द्वारा जल अधिनियम 1974 तथा वायु अधिनियम 1981 के प्रावधानों का उल्लंघन कर उद्योग का संचालन किया जा रहा है जिसके लिए आप एवं उद्योग संचालन के लिये उत्तरदायी समस्त कर्ताधर्ता उत्तरदायी है।

अतः उपरोक्त कारणों से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33 'क' एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31 'क' में प्रदत्त शक्तियों व अन्य प्रावधानों का उपयोग करते हुये आपको निम्नानुसार निर्देश दिये जाते हैं:-

1. उद्योग तत्काल प्रभाव से उत्पादन प्रक्रिया बंद करें।
2. उद्योग तत्काल प्रभाव से संग्रहित डीडब्ल्यूजीएस का वैज्ञानिक निष्पादन सुनिश्चित करें एवं सक्षम डीडीजीएस ड्रायर की स्थापना करें।
3. अधीक्षण यंत्री(संचालन एवं संधारण), म.प्र. पूर्वी क्षेत्र विद्युत वितरण कम्पनी लिमिटेड छतरपुर, कृपया उद्योग का विद्युत प्रदाय तत्काल प्रभाव से विच्छेद करें।
4. उद्योग तब तक पुनः उत्पादन प्रक्रिया प्रारम्भ नहीं कर सकेगा जब तक उपरोक्त बिन्दुओं पर कार्यवाही पूर्ण नहीं कर लेता एवं पुनः उत्पादन प्रारम्भ करने हेतु बोर्ड से सम्मति प्राप्त नहीं कर लेता।

पत्र की पावती व पालन प्रतिवेदन तत्काल भेजना सुनिश्चित करें ।

अध्यक्ष के नाम से एवं आदेशानुसार

(ए.ए. मिश्रा)
सदस्य सचिव

प्रतिलिपिः-

1. कलेक्टर, कार्यालय कलेक्टर, जिला छतरपुर की ओर सूचनार्थ प्रेषित।
2. अधीक्षण यंत्री(संचालन एवं संधारण), म.प्र. पूर्वी क्षेत्र विद्युत वितरण कम्पनी लिमिटेड छतरपुर, कृपया उद्योग का विद्युत प्रदाय तत्काल प्रभाव से निलंबित करें।
3. आबकारी आयुक्त, आबकारी आयुक्त कार्यालय, कम्पोजिट राजस्व भवन, चतुर्थ तल, नीडम रोड, नाका चंद्रवदनी, लश्कर, ग्वालियर-474009 की ओर सूचनार्थ।
4. प्रभारी आबकारी अधिकारी(मेसर्स जगपिन ब्रेवरीज लिमि.), तहसील नौगांव, जिला छतरपुर(म.प्र.) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
5. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, सागर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर, ई–5, अरेरा कालोनी, भोपाल–462016
☎ (0755) 2464428, 2466191, e-mail: it.mppcb@rediffmail.com

पीसीबी आईडी-21212

क्रमांक 2298 /फा.न. 343/तक./मुप्रनिबो/2025, भोपाल, दिनांक 8-10-2025

प्रति,

अधिष्ठाता,
मेसर्स जगपिन ब्रेवरीज लिमि.,
ग्राम शिकारपुरा, तहसील नौगांव
जिला छतरपुर- 471201(म.प्र.)।

विषयः- **जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 27 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21(4) के तहत जारी सम्मति नवीनीकरण निरस्त करने बाबत्।**

संदर्भः- 1. बोर्ड का सम्मति नवीनीकरण पत्र आनलाइन आउटवर्ड क्र. 118725 दि. 01/09/2023
2. उद्योग का निरीक्षण दिनांक 25/09/2025

1. यह कि, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 4 के अंतर्गत हुआ है, साथ ही बोर्ड वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के प्रावधानों के अंतर्गत प्रदत्त उत्तरदायित्वों का भी निर्वहन कर रहा है।

2. यह कि, जल अधिनियम 1974 तथा वायु अधिनियम, 1981 के अन्तर्गत प्रत्येक जल एवं वायु प्रदूषणकारी उद्योग को निस्त्राव तथा उत्सर्जन हेतु राज्य प्रदूषण नियंत्रण बोर्ड से सम्मति प्राप्त करना, प्रदूषणरोधी व्यवस्थाओं की स्थापना करना, निस्त्राव एवं उत्सर्जन को निर्धारित मानक सीमा तक उपचारित करना, उपचारित निस्त्राव का परिसर में उपयोग कर सतत् शून्य निस्त्राव की स्थिति का पालन करना वैधानिक अनिवार्यता है।

3. यह कि, आपके उद्योग मेसर्स जगपिन ब्रेवरीज लिमि. नौगॉव, जिला छतरपुर को बोर्ड द्वारा सशर्त सम्मति नवीनीकरण दिनांक 31/10/2028 तक की अवधि हेतु जारी किया गया था।

4. यह कि कार्यालय कलेक्टर, छतरपुर के माध्यम से प्राप्त उद्योग से प्रदूषण की शिकायत के परिप्रेक्ष्य में क्षेत्रीय अधिकारी सागर द्वारा उद्योग का निरीक्षण दिनांक 25/09/2025 को किया गया। निरीक्षण दौरान प्रदूषण नियंत्रण व्यवस्था में निम्न कमियॉ पाई गई:-

- औद्योगिक प्रक्रिया से उत्पन्न डीडब्ल्यूजीएस को डीडीजीएस में परिवर्तन करने हेतु ड्रायर नहीं पाया गया।
- उद्योग परिसर से बाहर लगभग 3 एकड़ भूमि पर लगभग 150 टन डीडब्ल्यूजीएस खुले में (ओपन टू स्काई) भण्डारित पाया गया जिससे आस-पास के क्षेत्र में अत्यंत

Notice Closerdirection.T1

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई–5, अरेरा कालोनी, भोपाल–462016

☎ (0755) 2464428, 2466191 , e-mail: rt.mppcb@rediffmail.com

दुर्गन्ध की समस्या उत्पन्न हो रही है। अतः संग्रहित डीडब्ल्यूजीएस को तत्काल हटाया जावें।

- उद्योग परिसर के हाऊसकीपिंग अत्यंत खराब स्थिति में पाई गई। कचरा यत्र-तत्र फैला हुआ है एवं अत्याधिक मात्रा में स्क्रेप प्लास्टिक की बोतलें एकत्रित पाई गई।

उपरोक्त तथ्यों से स्पष्ट है आपके द्वारा जल अधिनियम 1974 तथा वायु अधिनियम 1981 के प्रावधानों का उल्लंघन कर उद्योग का संचालन किया जा रहा है जिसके लिए आप एवं उद्योग संचालन के लिये उत्तरदायी समस्त कर्ताधर्ता उत्तरदायी है।

अतः उपरोक्त कारणों से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 27 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 21(4) में प्रदत्त शक्तियों के तहत् उद्योग को बोर्ड के पत्र आनलाइन आउटवर्ड क्रमांक 118725 दिनांक 01/09/2023 द्वारा जारी सम्मति नवीनीकरण पत्र जारी होने की तिथि से निरस्त किया जाता है। उद्योग को पुनः उत्पादन प्रक्रिया प्रारम्भ करने के पूर्व बोर्ड से जल एवं वायु अधिनियमों के तहत् सम्मति नवीनीकरण प्राप्त करना होगा।

पत्र की पावती व पालन प्रतिवेदन तत्काल भेजना सुनिश्चित करें।

अध्यक्ष के नाम से एवं आदेशानुसार

(ए.ए. मिश्रा)
सदस्य सचिव

प्रतिलिपिः-

1. कलेक्टर, कार्यालय कलेक्टर, जिला छतरपुर की ओर सूचनार्थ प्रेषित।
2. आबकारी आयुक्त, आबकारी आयुक्त कार्यालय, कम्पोजिट राजस्व भवन, चतुर्थ तल, नीडम रोड, नाका चंद्रवदनी, लश्कर, ग्वालियर-474009 की ओर सूचनार्थ।
3. प्रभारी आबकारी अधिकारी(मेसर्स जगपिन ब्रेवरीज लिमि.), तहसील नौगांव, जिला छतरपुर(म.प्र.) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
4. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, सागर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

Annexure -07

क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड,
दीन दयाल नगर, हाऊसिंग बोर्ड कॉलोनी, सागर
E-mail:- romppcb_sagar@rediffmail.com

क्रमांक 1984/क्षे.का./प्रनिबो/2025 सागर, दिनांक 15/10/2025

प्रति,

सदस्य सचिव महोदय,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.)

विषयः– मेसर्स जगपिन ब्रेवरीज लिमिटेड, ग्राम षिकारपुरा, तहसील–नौगांव, जिला–छतरपुर. के संबंध में प्रतिवेदन।

संदर्भः–

(1) बोर्ड मुख्यालय का पत्र कमांक 2297 दिनांक 08.10.2025 (क्लोज़र आदेष)
(2) उद्योग का पत्र कमांक 351 दिनांक 09.10.2025
(3) उद्योग का पत्र कमांक 355 दिनांक 15.10.2025

उपरोक्त विषयांतर्गत संदर्भित पत्र एवं बोर्ड मुख्यालय से प्राप्त निर्देषों के परिप्रेक्ष्य में बोर्ड मुख्यालय के कार्यपालन यंत्री एवं अधोहस्ताक्षरकर्ता द्वारा दिनांक 14.10.2025 को उद्योग मेसर्स जगपिन ब्रेवरीज लिमिटेड, ग्राम–षिकारपुरा, तहसील–नौगांव, जिला–छतरपुर. (म.प्र) का निरीक्षण किया गया।

उद्योग द्वारा संदर्भित पत्र दिनांक 15/10/2025 के माध्यम से उद्योग में स्थापित 02 बंडल ड्रायर की क्षमता अनुसार इकाई में स्प्रिट का उत्पादन कर डी.डब्लु.जी.एस. को डी.डी.जी.एस. में परिवर्तित करने तथा आगामी 01 माह में स्थापित बंडल ड्रायर का उन्नयन कर स्वचलित फीडिंग पद्धति (ऑटोमेटिक फीडिंग सिस्टेम) स्थापित करना प्रस्तावित किया है। इसके अतिरिक्त उद्योग में तीसरा पूर्णतः स्वचलित प्रणाली के वर्टिकल रिंग ड्रायर की कमिशनिंग का कार्य 02 माह के भीतर पूर्ण कर उसका संचालन प्रारंभ करना भी प्रस्तावित किया है।

उद्योग द्वारा प्रस्तुत कार्ययोजना अनुसार कियान्वित करने की षर्त के साथ उद्योग को पुनः उत्पादन प्रकिया प्रारंभ करने के संषोधित निर्देष जारी किया जाना प्रस्तावित है। निरीक्षण प्रतिवेदन मय छायाचित्र अग्रिम कार्यवाही हेतु सादर प्रेषित है।

संलग्नः– उपरोक्तानुसार।

क्षेत्रीय अधिकारी,
म.प्र.प्रदूषण नियंत्रण बोर्ड, सागर

–: निरीक्षण प्रतिवेदनः–

मेसर्स जगपिन ब्रेवरीज लिमिटेड, ग्राम षिकारपुरा, तहसील–नौगांव, जिला–छतरपुर. (म.प्र) को बोर्ड मुख्यालय, भोपाल के पत्र क्रमांक 2297 दिनांक 08.10.2025 द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33 'क' एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31 'क' के तहत् उत्पादन प्रक्रिया बंद करने हेतु निर्देश जारी किए गए थे एवं म. प्र. पूर्व क्षेत्र विद्युत वितरण कंपनी लिमिटेड, छतरपुर को उद्योग का विद्युत प्रदाय बंद करने के निर्देश दिए गए थे।

बोर्ड मुख्यालय से प्राप्त निर्देषों एवं उद्योग के पत्र क्र. 351 दिनांक 09.10.2025 के परिप्रेक्ष्य में अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 14.10.2025 को उद्योग का निरीक्षण किया गया। निरीक्षण के दौरान लिए गए जी.पी.एस. छायाचित्र संलग्नक–1 अनुसार है। निरीक्षण के दौरान उद्योग उत्पादनरत नहीं पाया गया। उद्योग एक ग्रेन आधारित आसवनी इकाई है। उद्योग को बोर्ड द्वारा रेक्टिफाईड स्प्रिट क्षमता 60 किलो लीटर प्रतिदिन के उत्पादन हेतु संचालन सम्मति जारी की गई थी। उद्योग में शून्य निस्त्राव पद्धति पर आधारित दूषित जल उपचार व्यवस्था स्थापित है जिसके तहत डिकेन्टर, एम.ई.ई. एवं ड्रायर के द्वारा दूषित जल का वाष्पीकरण कर दूषित जल को उपचारित किया जाता है। उपचारित जल को औद्योगिक प्रयोजनों एवं बागवानी में पुनः उपयोग किया जाता है। निरीक्षण दिवस पर उद्योग से दूषित जल परिसर क्षेत्र से बाहर निस्सारित होता नहीं पाया गया।

उद्योग के पत्र दिनांक 09.10.2025 में उद्योग द्वारा पूर्व निरीक्षण दिनांक 25.09.2025 को पाई गई कमियों के परिप्रेक्ष्य में किए गए सुधार कार्यों की जानकारी प्रस्तुत की है जो निम्नानुसार हैः–

(1) उद्योग परिसर में खुले में संग्रहित डी.डब्लु.जी.एस को एकत्रित कर पुनः ड्रायर में सुखा कर डी.डी.जी. एस में परिवर्तित किया जा रहा है एवं निरीक्षण दिवस पर उद्योग परिसर के बाहर डी.डब्लु.जी.एस भंडारित नहीं पाया गया।

(2) निरीक्षण दिवस पर उद्योग परिसर में डी.डब्लु.जी.एस से बदबू की समस्या उत्पन्न होना परिलक्षित नहीं हुई।

(3) निरीक्षण दिवस पर अधोहस्ताक्षरकर्ताओं द्वारा उद्योग प्रबंधन को उद्योग में स्थापित बंडल ड्रायर में ऑटोमेटिक फीडिंग मैकेनिज्म की स्थापना करने एवं वर्टिकल रिंग ड्रायर की कमिषनिंग का कार्य पूर्ण करने हेतु निर्देषित किया गया।

(4) उद्योग प्रबंधन द्वारा निरीक्षण के दौरान जानकारी दी गई कि, जगपिन ब्रेवरीज़ लिमिटेड (पी.सी.बी. आई.डी.–14464) (बियर प्लांट) विगत 03 वर्षों से उत्पादनरत नहीं है।

अभिमतः— उद्योग के विरूद्ध प्राप्त षिकायत मूलतः डी.डब्लु.जी.एस से उत्पन्न होने वाली बदबू से संबंधित थी। उद्योग प्रबंधन द्वारा तत्संबंध में सुधारात्मक कार्यवाही कर ली गई है। उद्योग प्रबंधन को प्रदूषण नियंत्रण व्यवस्थाओं में उन्नयन की शर्त के साथ उद्योग को पुनः उत्पादन प्रक्रिया प्रारंभ करने हेतु जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33 'क' एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31 'क' के तहत संशोधित निर्देश जारी किए जाना प्रस्तावित हैं।

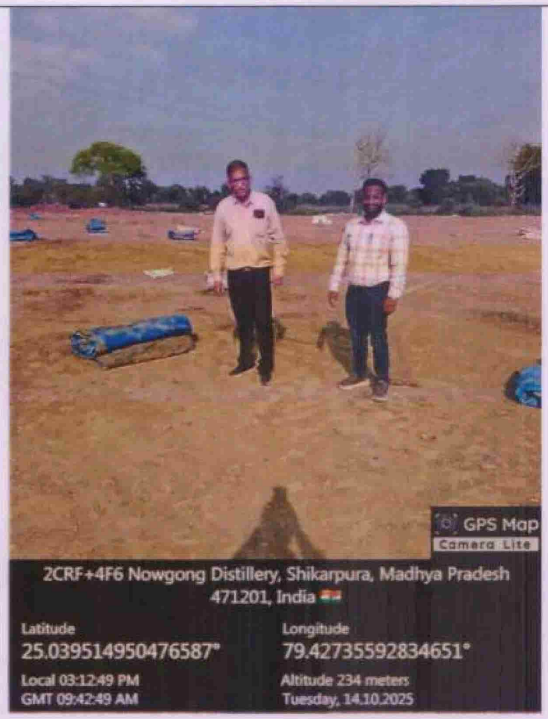
संलग्नः— उपरोक्तानुसार।

कार्यपालन यंत्री,
म.प्र.प्रदूषण नियंत्रण बोर्ड, भोपाल

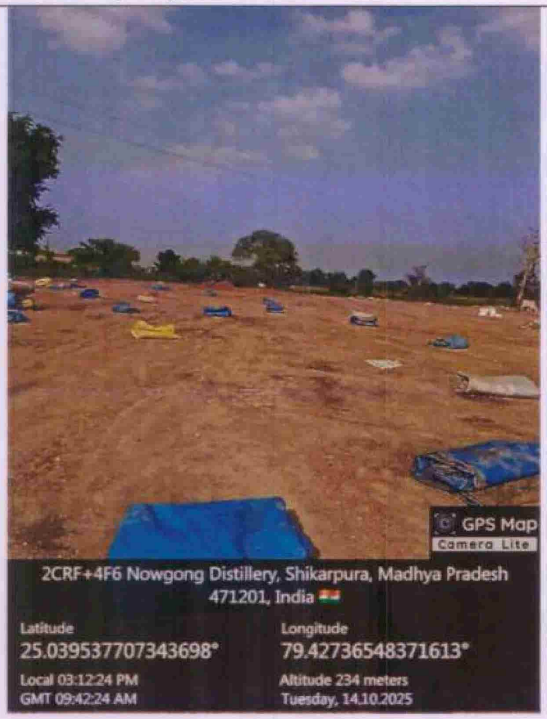
क्षेत्रीय अधिकारी,
म.प्र.प्रदूषण नियंत्रण बोर्ड, सागर

संलग्नक–2

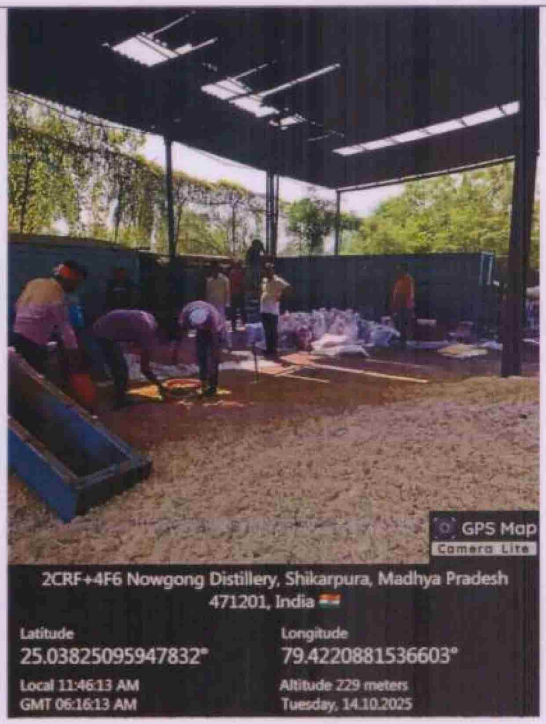
दिनांक 14.10.2025 को निरीक्षण के दौरान लिए गए छायाचित्र



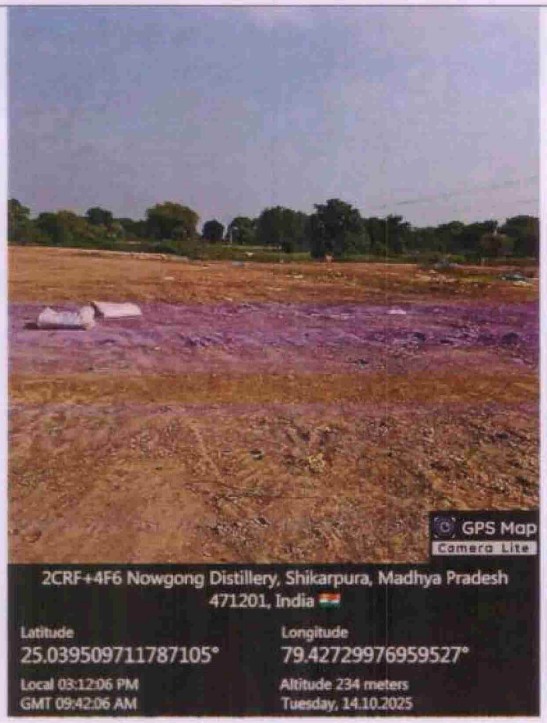
निरीक्षणकर्ता अधिकारी



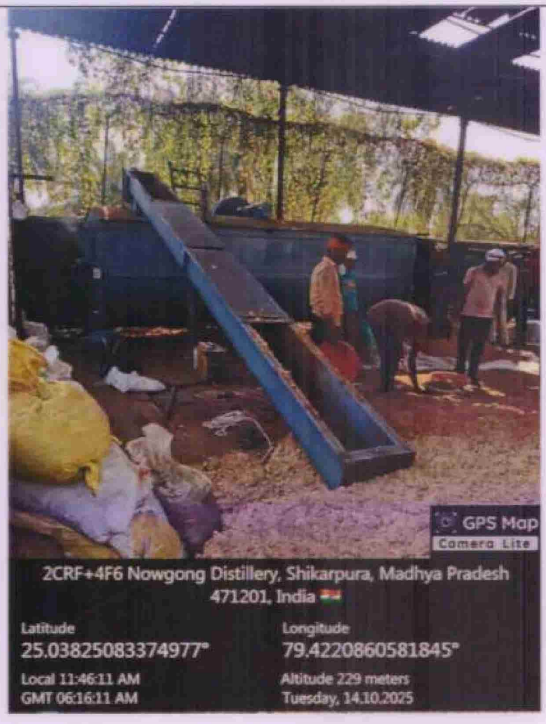
पूर्व में डी.डब्लु.जी.एस भण्डारित क्षेत्र



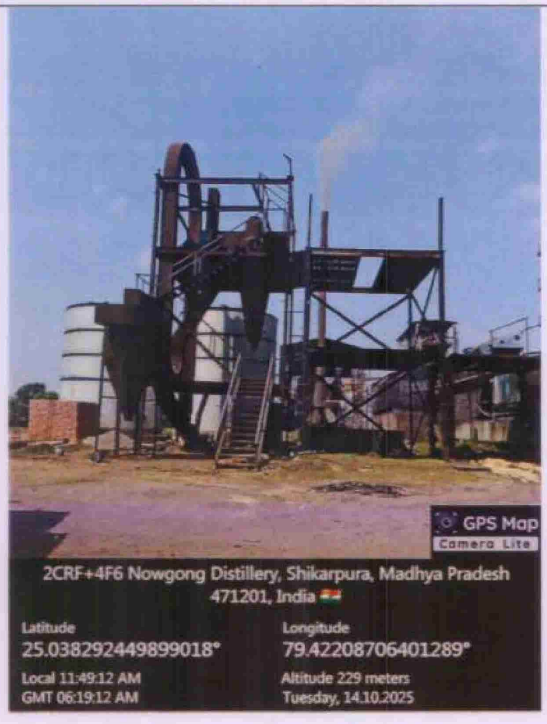
ड्रायर



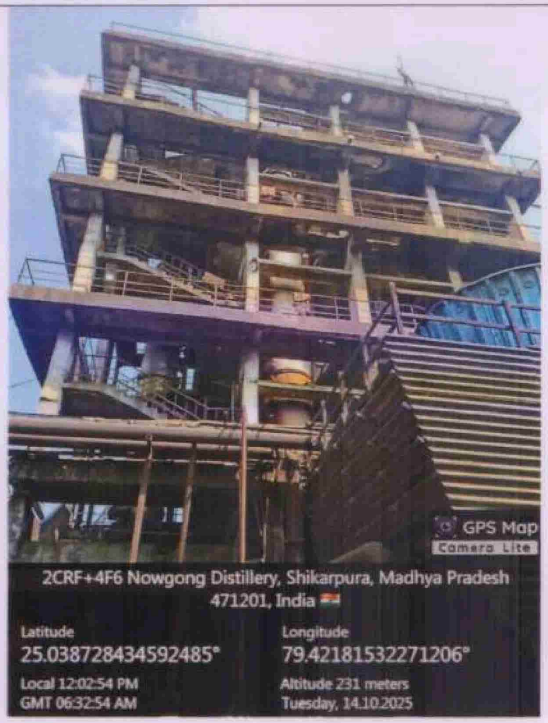
पूर्व में डी.डब्लु.जी.एस भण्डारित क्षेत्र



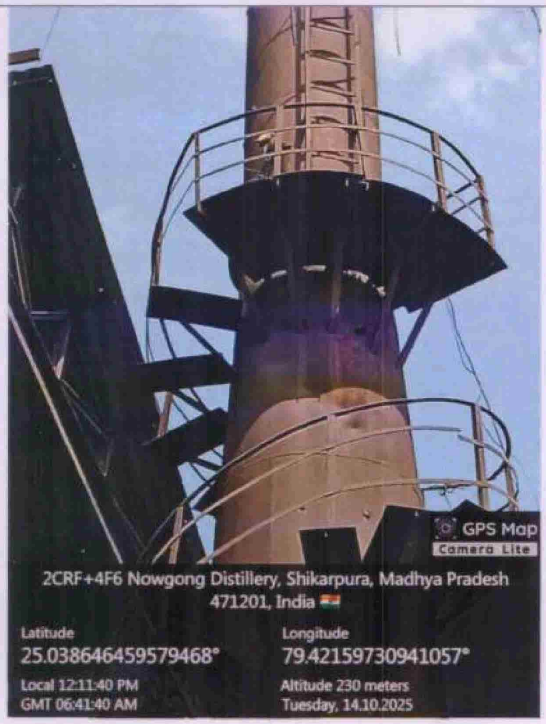
ड्रायर



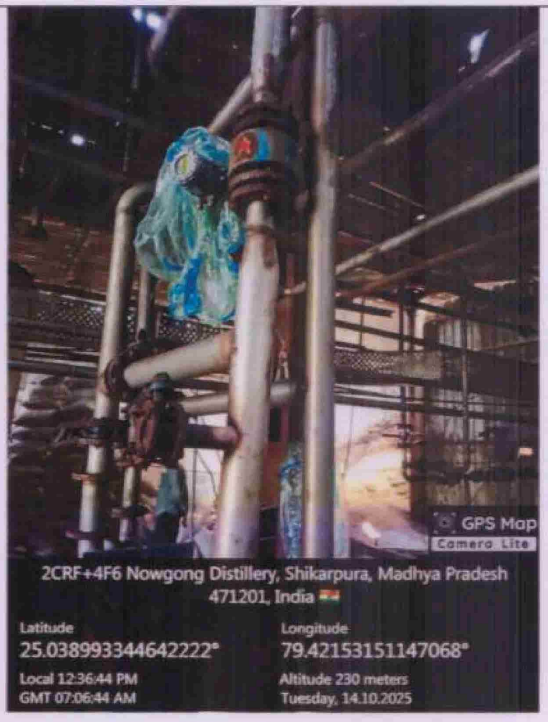
निर्माणाधीन रिंग ड्रायर



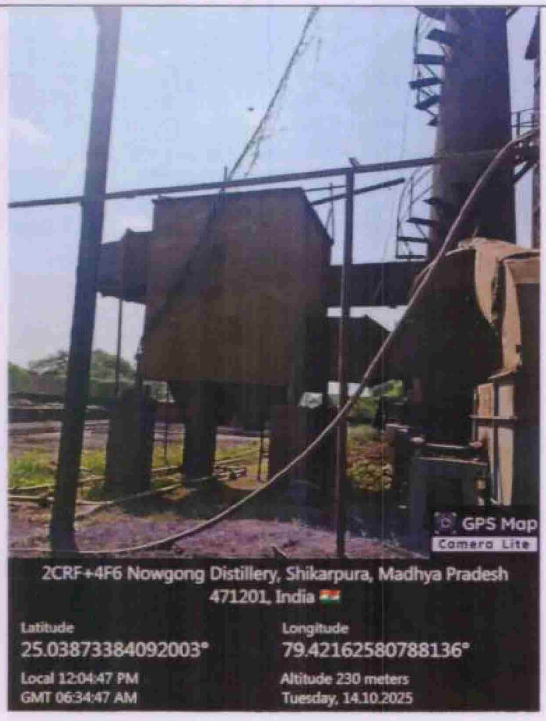
डिस्टीलेषन इकाई



चिमनी पर स्थापित सी.ई.एमएस



एम.ई.ई में स्थापित फ्लो मीटर



बैग फिल्टर

Regional Laboratory

M.P. POLLUTION CONTROL BOARD

PT. DEEN DAYAL NAGAR, HOUSING BOARD COLONY, SAGAR

PH. : 07582-263774

Sample From : Well Water Sample Near Ram milan yadav Sikarpura, Nowgong

Description of Sample

1) :
2) : Well water Sample.
3) :

XGN ID

Date of Collection	Time of Collection	Date of Analysis	Analysis No.
04.04.2025	12:45 pm	04.04.2025	04

(1) Sample Collected By MPPCB (S.K. Jain & Miss A. Sawle)
(2) Same not Collected BY MPPCB

Sample Analysed By : S.K. Jain (Lab Asstt.)

Weather - Clear

No.	Parameter	Unit	Result (1)	Result (2)	Result (3)
	Appearance	-	Clear		
✓	Temperature	°Centrigrade	24°C		
✓	Turbidity	NTU	2.6		
	Colour	-	Colourless		
	Odour	-	odourless		
✓	pH	pH Unit	7.0		
✓	Sp. Conuductance	µs	1819		
✓	Total Solids	mg/l	576		
✓	Dissolved Solids	mg/l	546		
✓	Suspended Solids	mg/l	30		
	Ammonical Nitrogen	mg/l	—		
✓	Nitrite-N	mg/l	—		
✓	Nitrate-N	mg/l	—		
	Phosphate (asP)	mg/l	—		
✓	Chloride	mg/l	213.52		
	Sulphate (as SO_4)	mg/l	—		
	Fluoride (as F)	mg/l	—		
✓	Total Alkalinity	mg/l	296		
	P - Alkalinity	mg/l	—		
✓	Total Hardness	mg/l	488		
✓	Calcium Hardness	mg/l	328		
✓	Magnisium Hardness	mg/l	160		
	Dissolved Oxygen	mg/l	—		
✓	B.O.D. (3 days 27°C)	mg/l	0.9		
✓	C.O.D.	mg/l	23.42		
	Oil & Grease	mg/l	—		
✓	Sodium	mg/l	62.32		
✓	Potassium	mg/l	6.46		
	Calcium	mg/l	—		
	Magnesium	mg/l	—		
	Total Kj.Nitrogen	mg/l	—		
	Total Coliform	MPN/100ml.	—		
	Fecal Coliform	MPN/100ml.	—		

Remarks - Indicate that the values Exceeding Limites

Report prepared By .....

Jain
Chemist

JR Scientist

Scientist

Laboratory Incharge

5.10 F-01 (83)

Regional Laboratory

59

M.P. POLLUTION CONTROL BOARD

PT. DEEN DAYAL NAGAR, HOUSING BOARD COLONY, SAGAR

PH. : 07582-263774

Sample From : Hand pump water sample from Shri Ram milan yadav, Sikarpura, Nowgong.

Description of Sample
(1) :
(2) Hand pump water.
(3) :

XGN ID

Date of Collection	Time of Collection	Date of Analysis	Analysis No.
04.04.2025	01:00 PM	04.04.2025	05

(1) Sample Collected By MPPCB S. Jain, S. Thorat, A. Sahu (Sikarpur)
(2) Samle not Collected BY MPPCB

Sample Analysed By : S.K. Jain (Lab asstt.)

S.No.	Parameter	Unit	Result (1)	Result (2)	Result (3)
1.	Appearance	-	Clear		
2.	Temperature	°Centrigrade	26 °C		
3.	Turbidity	NTU	4.7		
4.	Colour	-	Brownish		
5.	Odour	-	odourless		
6.	pH	pH Unit	7.02		
7.	Sp. Conuductance	µs	1622		
8.	Total Solids	mg/l	630		
9.	Dissolved Solids	mg/l	588		
10.	Suspended Solids	mg/l	42		
11.	Ammonical Nitrogen	mg/l	—		
12.	Nitrite-N	mg/l	—		
13.	Nitrate-N	mg/l	—		
14.	Phosphate (asP)	mg/l	—		
15.	Chloride	mg/l	240.69		
16.	Sulphate (as SO_4)	mg/l	—		
17.	Fluoride (as F)	mg/l	—		
18.	Total Alkalinity	mg/l	659		
19.	P - Alkalinity	mg/l	—		
20.	Total Hardness	mg/l	588		
21.	Calcium Hardness	mg/l	440		
22.	Magnisium Hardness	mg/l	148		
23.	Dissolved Oxygen	mg/l	—		
24.	B.O.D. (3 days 27°C)	mg/l	0.3		
25.	C.O.D.	mg/l	39.04		
26.	Oil & Grease	mg/l	—		
27	Sodium	mg/l	72.41		
28	Potassium	mg/l	6.92		
29.	Calcium	mg/l			
30.	Magnesium	mg/l			
31.	Total Kj.Nitrogen	mg/l			
32.	Total Coliform	MPN/100ml.			
33.	Fecal Coliform	MPN/100ml.			
34.					
35.					
36.					
37.					

Remarks - Indicate that the values Exceeding Limites

Report prepared By .....

Chemist JR Scientist 50 Scientist Laboratory Incharge

60

5.10 F-01 (84)

Regional Laboratory

M.P. POLLUTION CONTROL BOARD

PT. DEEN DAYAL NAGAR, HOUSING BOARD COLONY, SAGAR

PH. : 07582-263774

Sample From : Hand pump water sample from shri Reeti yadav, Sikarpura Nowgang

Description of Sample

(1) :

(2) Hand pump water.

(3) :

XGN ID

Date of Collection	Time of Collection	Date of Analysis	Analysis No.
04.04.25	01:55 PM	04.04.2025	06

Sample Analysed By : S.K. Jain (Lab asstt.)

(1) Sample Collected By MPPCB & Party, Sample from A. Saxena (Sikarpur)

(2) Samle not Collected BY MPPCB

S.No.	Parameter	Unit	Result (1)	Result (2)	Result (3)
1.	Appearance	-			
2.	Temperature	°Centrigrade	26°C		
3.	Turbidity	NTU	2.2		
4.	Colour	-	colourless		
5.	Odour	-	odourless		
6.	pH	pH Unit	7.16		
7.	Sp. Conuductance	µs	1733		
8.	Total Solids	mg/l	902		
9.	Dissolved Solids	mg/l	868		
10.	Suspended Solids	mg/l	34		
11.	Ammonical Nitrogen	mg/l	—		
12.	Nitrite-N	mg/l	—		
13.	Nitrate-N	mg/l	—		
14.	Phosphate (asP)	mg/l	—		
15.	Chloride	mg/l	252.34		
16.	Sulphate (as SO_4)	mg/l	—		
17.	Fluoride (as F)	mg/l	—		
18.	Total Alkalinity	mg/l	543		
19.	P - Alkalinity	mg/l	—		
20.	Total Hardness	mg/l	496		
21.	Calcium Hardness	mg/l	336		
22.	Magnisium Hardness	mg/l	160		
23.	Dissolved Oxygen	mg/l	—		
24.	B.O.D. (3 days 27°C)	mg/l	0.4		
25.	C.O.D.	mg/l	27.32		
26.	Oil & Grease	mg/l	—		
27	Sodium	mg/l	71.32		
28	Potassium	mg/l	5.78		
29.	Calcium	mg/l			
30.	Magnesium	mg/l			
31.	Total Kj.Nitrogen	mg/l			
32.	Total Coliform	MPN/100ml.			
33.	Fecal Coliform	MPN/100ml.			
34.					
35.					
36.					
37.					

Remarks - Indicate that the values Exceeding Limites

Report prepared By .....

Chemist JR Scientist 51 Scientist Laboratory Incharge

5.10 F-01 (85)

61

Regional Laboratory

M.P. POLLUTION CONTROL BOARD

PT. DEEN DAYAL NAGAR, HOUSING BOARD COLONY, SAGAR

PH. : 07582-263774

Sample From : Well water Sample from Dharmendra Yadav, Sirampura, Nowgong.

XGN ID

Description of Sample

(1) : Well water Sample

(2) :

(3) :

Date of Collection	Time of Collection	Date of Analysis	Analysis No.
04.04.2025	02.05 pm	04.04.2025	07

(1) Sample Collected By MPPCB S. Jain S. Jhora A. Sahu

(2) Samle not Collected BY MPPCB (Shikayat)

Sample Analysed By :

S.No.	Parameter	Unit	Result (1)	Result (2)	Result (3)
1.	Appearance	-	clear		
2.	Temperature	°Centrigrade	24°C		
3.	Turbidity	NTU	2.4		
4.	Colour	-	colourless		
5.	Odour	-	odourless		
6.	pH	pH Unit	7.65		
7.	Sp. Conuductance	µs	1130		
8.	Total Solids	mg/l	754		
9.	Dissolved Solids	mg/l	722		
10.	Suspended Solids	mg/l	32		
11.	Ammonical Nitrogen	mg/l	—		
12.	Nitrite-N	mg/l	—		
13.	Nitrate-N	mg/l	—		
14.	Phosphate (asP)	mg/l	—		
15.	Chloride	mg/l	118.40		
16.	Sulphate (as SO_4)	mg/l	—		
17.	Fluoride (as F)	mg/l	—		
18.	Total Alkalinity	mg/l	230		
19.	P - Alkalinity	mg/l	—		
20.	Total Hardness	mg/l	348		
21.	Calcium Hardness	mg/l	196		
22.	Magnisium Hardness	mg/l	152		
23.	Dissolved Oxygen	mg/l	—		
24.	B.O.D. (3 days 27°C)	mg/l	0.6		
25.	C.O.D.	mg/l	15.61		
26.	Oil & Grease	mg/l	—		
27	Sodium	mg/l	32.37		
28	Potassium	mg/l	5.93		
29.	Calcium	mg/l			
30.	Magnesium	mg/l			
31.	Total Kj.Nitrogen	mg/l			
32.	Total Coliform	MPN/100ml.			
33.	Fecal Coliform	MPN/100ml.			
34.					
35.					
36.					
37.					

Remarks - Indicate that the values Exceeding Limites

Report prepared By .....

Chemist JR Scientist 52 Scientist Laboratory Incharge

Regional Laboratory

M.P. POLLUTION CONTROL BOARD

PT. DEEN DAYAL NAGAR, HOUSING BOARD COLONY, SAGAR

PH. : 07582-263774

62

Sample From : River Dhasan, Nowgong.

Description of Sample

1) U/S of water sample intake point.
2) At- D/S after mixing of Sailab Nalla.
3) Sailab Nalla, Nowgong (before mixing into River Dhasan.

XGN ID: 23650 / 29079

Date of Collection: 23.09.2025 | Time of Collection: 03:30 PM / 04:30 PM | Date of Analysis: 29/09/25 | Analysis No.: 134

(1) Sample Collected By MPPCB (Lab Asst. B.L. Vishwakarma)
(2) Samle not Collected BY MPPCB

Sample Analysed By : B.S. Thakur (Chemist)

S.No.	Parameter	Unit	Result (1)	Result (2)	Result (3)
1.	Appearance	-	Clear	Clear	Clear.
2.	Temperature	°Centrigrade	24°C	24°C	24°C
3.	Turbidity	NTU	9.2	11.2	12.7
4.	Colour	-	colourless	colourless	Colourless.
5.	Odour	-	odourless	odourless	odourless.
6.	pH	pH Unit	7.50	7.47	7.31
7.	Sp. Conuductance	µs	370.6	377.6	528.4
8.	Total Solids	mg/l	272	276	408
9.	Dissolved Solids	mg/l	242	244	370
10.	Suspended Solids	mg/l	30	32	38
11.	Ammonical Nitrogen	mg/l	—	—	—
12.	Nitrite-N	mg/l	0.02	0.03	
13.	Nitrate-N	mg/l	—	—	
14.	Phosphate (asP)	mg/l	0.04	0.04	
15.	Chloride	mg/l	17.47	19.41	27.17
16.	Sulphate (as SO_4)	mg/l	11.24	12.06	
17.	Fluoride (as F)	mg/l	—	—	
18.	Total Alkalinity	mg/l	148.32	156.56	
19.	P - Alkalinity	mg/l	—	—	
20.	Total Hardness	mg/l	140	144	
21.	Calcium Hardness	mg/l	96	100	
22.	Magnisium Hardness	mg/l	44	44	
23.	Dissolved Oxygen	mg/l	7.5	7.8	
24.	B.O.D. (3 days 27°C)	mg/l	2.1	2.3	4.4
25.	C.O.D.	mg/l	7.76	11.64	15.52
26.	Oil & Grease	mg/l			
27.	Sodium	mg/l			
28.	Potassium	mg/l			
29.	Calcium	mg/l			
30.	Magnesium	mg/l			
31.	Total Kj.Nitrogen	mg/l			
32.	Total Coliform	MPN/100ml.			
33.	Fecal Coliform	MPN/100ml.			
34.					
35.					
36.					
37.					

Remarks - Indicate that the values Exceeding Limites

Report prepared By .....

Chemist | JR Scientist | Scientist | Laboratory Incharge

REGIONAL LABORATORY

M.P. POLLUTION CONTROL BOARD

PT. DEENDAYAL NAGAR, HOUSING BOARD COLONY, SAGAR, PH. : 07582-263774

AIR MONITORING REPORT

Analysis No. 28 | 2025-26

1. Name of Industy / Place M/s Jagpin Breweries Ltd, Vill. Shikarpura, Nowgong Chhatarpur
2. Date & Time of Sampling 28/09/25
3. Date of Analysis 29/09/25
4. Sample Collected by S. Thore & B.S Thakur
5. Weather Condition Clear / Windy / Rainy / Cloudy / Hot
6. Reference Monitoring Package / Payment Basis / Other

A. Stack Emission :

S.No.	Parameter	Unit	Stack (I)	Stack (II)	Stack (III)
1.	Particulate Matter	Mg/nm^3			
2.					

B. Ambient Air Quality :

S.No.	Parameter (Microgram/M^3)	Station			
		1	2	3	4
1.	Particulate matter $PM_{2.5}$ (size less than 2.5µm)	—	—	—	—
2.	Particulate Matter PM_{10} (size less than 10µm)	51.25	62		
3.	Sulphur dioxide	5.70	6.78		
4.	Nitrogen dioxide	23.58	41.71		
5.					

Description :

Station 1 - Near Boundary at Distillation Unit, Lee ward direction

Station 2 - Near Boundary at Boar unit wind ward direction

Station 3 - Remark – Clear weather Rain fall on Previous day

Station 4 -

☐ Indicate that the value exceeding Limits

Chemist

JR. Scientist/Scientist

LABORATORY INCHARGE

Annexure -09

Sub Divison Water Testing Laboratory PHED sub Division Nowgong Distt.Chhatarpur (M.P.)

TEST REPORT

Nature of Sample :- Drinking Water Sample/ Others Not sampled by Distt.Lab Unique Identification No.

Bhajal Scheme	Sender's letter No	--	Sendor's letter Date	--
	Distt.Lab Ref. No		Receipt date	28/09/2025
	Date of analysis started	28/09/2025	Date analysis completed	29/09/2025
	Quantity of Sample			

Sample details

Particulars of Samples

1. हरिजन बस्ती, चंदौरा
2. बीरसिंह के पास, चंदौरा
3. नदी किनारे, चंदौरा

RESULTS

No	Characteristics unit and test methods	BIS-10500-2012 Reframed in June 2015		RESULTS		
		Desirable Limit	Permissible Limit	1	2	3
1	2	3	4			
1	Color in Hazen scale	5	15	Clear	Clear	Clear
2	Odor	Agreeable	Agreeable		Agreeable	Agreeable
3	pH BIS 3025 part 11	6.5	8.5	7.1	7.8	7.7
4	Conductivity at 25oC as micromohs/cm2			307	800	529
5	TDS mg/l By Meter	500	2000	180	465	480
6	Turbidity in NTU BIS 3025 part 10	1.0	5	1.8	2.3	3.3
7	Total Hardness as CaCO3 in mg/l BIS3025 part21	200	600	126	500	305
8	Calcium as Ca in mg/l BIS 3025 part 40	75	200	49.6	108	74.8
9	Magnesium as Mg in mg/l BIS 3025 part 46	30	100	19.2	74.5	34.5
10	Total Alkalinity as caco3 in mg/l BIS 3025	200.0	600	75	300	245
11	Chloride as Cl in mg/l BIS 3025 part 32	250	1000	45	65	100

1. This report should not be produced partly or full without approval of signatory authority for legal purpose

It is recommended that acceptable limit is to be implemented .Values in excess of those mentioned under "acceptable" render the water not suitable. but still may be tolerated in the absence of an alternative source but up to the limits indicated under the "permissible limit in the absence of alternate source" in column 4 above which the source will have to be rejected

3. The results refer only to tested samples and parameters tested
4. This lab does not hold any responsibility for variation in results for for samples kept on hold for want of clarification.

Remarks:

Chemist
PHED Sub Division Water Testing Lab
Nowgong Chhatarpur (M.P.)

Sub Divison Water Testing Laboratory PHE Sub Division Nowgong
Distt.Chhatarpur (M.P.)

65

TEST REPORT

Nature of Sample - Drinking Water Sample/ Others Not sampled by Distt.Lab Unique Identification No.

ujal Scheme	Sender's letter No	--	Sender's letter Date	--
	Distt.Lab Ref. No		Receipt date	28/09/2025
	Date of analysis started	28/09/2025	Date analysis completed	29/09/2025
	Quantity of Sample			

Sample details

Particulars of Samples

1 सुकुवां रोड शिकारपुरा
2 कुआं के पास शिकारपुरा
3 स्कूल शिकारपुरा

RESULTS

No	Characteristics unit and test methods	BIS-10500-2012 Reframed in June 2015		RESULTS		
		Desirable Limit	Permissible Limit	1	2	3
1	2	3	4			
2	Colour in Hazen scale	5	15	Clear	Clear	Clear
	Odour	Agreeable	Agreeable		Agreeable	Agreeable
3	ph BIS 3025 part 11	6.5	8.5	7.9	7.7	7.4
4	Conductivity at 25oC as micromohs/cm2			723	700	892
5	TDS mg/l By Meter	500	2000	361	820	580
6	Turbidity in NTU BIS 3025 part 10	1.0	5	3.6	2.3	4.2
7	Total Hardness as CaCO3 in mg/l BIS3025 part21	200	600	265	810	427
8	Calcium as Ca in mg/l BIS 3025 part 40	75	200	72.4	172	92
9	Magnesium as Mg in mg/l BIS 3025 part 46	30	100	25.2	78.6	39.5
10	Total Alkalinity as caco3 in mg/l BIS 3025	200.0	600	250	265	350
11	Chloride as Cl in mg/l BIS 3025 part 32	250	1000	90	300	220

1 This report should not be produced partly or full without approval of signatory authority for legal purpose
2

It is recommended that acceptable limit is to be implemented .Values in excess of those mentioned under "acceptable" render the water not suitable, but still may be tolerated in the absence of an alternative source but up to the limits indicated under the "permissible limit in the absence of alternate source" in column 4 above which the source will have to be rejected

3 The results refer only to tested samples and parameters tested
4 This lab does not hold any responsibility for variation in results for for samples kept on hold for want of clarification.

Remarks:

Deepak
Chemist
PHED Sub Division water Testing Lab
Nowgong Chhatarpur (M.P.)

सहायक यन्त्री लोक स्वास्थ्य यांत्रिकी विभाग उपखण्ड नौगॉव जिला – छतरपुर (म.प्र.)
क्र.....त.क./स.य./ लोक स्वास्थ्य यांत्रिकी उपखण्ड /नौगॉव/2025/ दिनॉक 07/04/2025.

अनुविभागीय दण्डाधिकारी
नौगांव जिला – छतरपुर (म.प्र.)

विषय– जल परीक्षण करने बाबत!

संदर्भ– आपका पत्र कमांक दाण्डिक प्र.क./0001/धारा–152/बीएनएसएस/2025/दिनांक 01.04.2025

—0—

उपरोक्त विषयान्तर्गत सन्दर्भित पत्र के परिपालनमें लेख है कि अनुविभगीय दण्डाधिकारी महोदय नौगांव (म.प्र.) द्वारा जैगपिन ब्रेबरिज लि. काक्स इंडिया लि. का निरीक्षण किया गया जिसमें पाया कि शराब निर्माण के दौरान निकलने वाले अपशिष्ट पदार्थो को फैक्टरी के बगल में स्थित नाला एवं सीलम नदी मे छोडा जाता है!ग्रामीणो से जानकारी लिये जाने पर अवगत कराया गया कि फैक्टरी वाले दूषित पानी से आसपास के ग्रामीण क्षेत्र के जल स्रोत दूषित हो चुके है! एवं स्वास्थ्य संबधी गंभीर बीमारियां हो रहीं है! अतः उक्त संबध में संदर्भित पत्र में विकासखंड नौगांव के अंतर्गत उल्लेखित ग्रामों का लोक स्वास्थ्य यांत्रिकी विभाग उपखंड नौगांव द्वारा जल के नमुनो की उपखंडीय प्रयोगशाला में परीक्षण कर जल परीक्षण रिर्पोट इस पत्र के साथ संलग्न कर आपकी ओर आवश्यक कार्यवाही हेतु सादर प्रेषित है!

संलग्नः– जल परीक्षण रिर्पोट

क्र	ग्राम	स्थल	जल परीक्षण रिर्पोट	रिमार्क
1.	शिकारपुरा	यादव मौहल्लल	संलग्न	जल स्रोत पीने योग्य
2.	शिकारपुरा	स्कूल के पास	संलग्न	जल स्रोत पीने योग्य
3.	शिकारपुरा	कुऑ के पास	संलग्न	जल स्रोत पीने योग्य
4.	चंद्रपुरा	हनुमान मंदिर	संलग्न	जल स्रोत पीने योग्य
5.	चंद्रपुरा	शा.मा.शाला	संलग्न	जल स्रोत पीने योग्य
6.	चंद्रपुरा	वेरासन माता आंगनबाडी के पास	संलग्न	जल स्रोत पीने योग्य
7.	चंद्रपुरा	नंदू कुशवाहा के पास	संलग्न	जल स्रोत पीने योग्य
8.	चंद्रपुरा	माता मंदिर के पास	संलग्न	जल स्रोत पीने योग्य
9.	चंदोरा	तिगैला सुकवां रोड	संलग्न	जल स्रोत पीने योग्य
10.	चंदोरा	ठाकुर मौहल्ला	संलग्न	जल स्रोत पीने योग्य
11.	चंदोरा	यादव मौहल्ला	संलग्न	जल स्रोत पीने योग्य

सहायक यंत्री
लोक स्वास्थ्य यांत्रिकी विभाग
उपखंड नौगांव (म. प्र.)

8/e

Sub Divison Water Testing Laboratory PHED sub Division Nowgong
Distt.Chhatarpur (M.P.)
TEST REPORT

Nature of Sample :- Drinking Water Sample/ Others Not sampled by Distt.Lab Unique Identification No.

Sender's letter No	--	Sender's letter Date	03/04/2025
Distt.Lab Ref. No		Receipt date	03/04/2025
Date of analysis started	03/04/2025	Date analysis completed	05/04/2025
Quantity of Sample			

NO	Sample details
	Particulars of Samples
1	यादव मुहल्ला, शिकारपुरा
2	स्कूल के पास, शिकारपुरा
3	कुआँ के पास, शिकारपुरा

RESULTS

NO	Characteristics unit and test methods	BIS-10500-2012 Reframed in June 2015		RESULTS		
		Desirable Limit	Permissible Limit	1	2	3
1	2	3	4			
1	Temperature in degree C			26 °C	26 °C	26 °C
2	Color in Hazen scale	5	15	clear	clear	clear
3	Odor	Agreeable	Agreeable	odorless	odorless	odorless
4	pH BIS 3025 part 11	6.5	8.5	7.9	7.6	8.0
5	Conductivity at 25oC as micromohs/cm2			790	724	748
6	TDS mg/l By Meter	500	2000	512	520	564
7	Turbidity in NTU BIS 3025 part 10	1.0	5	2.1	2.4	2.2
8	Total Hardness as CaCO3 in mg/l BIS3025 part21	200	600	360	380	375
9	Calcium as Ca in mg/l BIS 3025 part 40	75	200	88	78	82
10	Magnesium as Mg in mg/l BIS 3025 part 46	30	100	33.3	39.0	38.5
11	Total Alkalinity as caco3 in mg/l BIS 3025	200.0	600	380	354	322
12	Chloride as Cl in mg/l BIS 3025 part 32	250	1000	146	106	148
13	Sulphate as SO4 in mg/l BIS 3025 part 24	200	400	50	48	48
14	Nitrate as No3 mg/l PDA Method	45	45.	40	38	39
15	Fluoride as F mg/ltr BIS 3025 part 60	1.0	1.5	0.66	0.85	0.76
16	Manganese as mn in mg/l	0.1	0.3	o.o	o.o	o.o
16	Iron as Fe mg/l BIS 3025 part 53	0.3	no relaxa	0.1	0.3	0.0

1 This report should not be produced partly or full without approval of signatory authority for legal purpose

2 It is recommended that acceptable limit is to be implemented .Values in excess of those mentioned under "acceptable" render the water not suitable, but still may be tolerated in the absence of an alternative source but up to the limits indicated under the "permissible limit in the absence of alternate source" in column 4 above which the source will have to be rejected

3 The results refer only to tested samples and parameters tested

4 This lab does not hold any responsibility for variation in results for for samples kept on hold for want of clarification.

Remarks:

Chemist
PHED Sub Division Water Testing Lab
Nowgong Chhatarpur (M.P.)

Sub Divison Water Testing Laboratory PHED sub Division Nowgong
Distt.Chhatarpur (M.P.)
TEST REPORT

Nature of Sample :- Drinking Water Sample/ Others Not sampled by Distt.Lab Unique Identification No.

Sender's letter No	--	Sender's letter Date	03/04/2025
Distt.Lab Ref. No		Receipt date	03/04/2025
Date of analysis started	03/04/2025	Date analysis completed	05/04/2025
Quantity of Sample			

Sample details

No	Particulars of Samples
1	हनुमान मंदिर, चंद्रपुरा
2	शा. माध्य. शाला, चंद्रपुरा
3	

RESULTS

No	Characteristics unit and test methods	BIS-10500-2012 Reframed in June 2015		RESULTS		
		Desirable Limit	Permissible Limit	1	2	3
1	2	3	4			
1	Temperature in degree C			26 °C	26 °C	
2	Color in Hazen scale	5	15	clear	clear	
3	Odor	Agreeable	Agreeable	odorless	odorless	
4	pH BIS 3025 part 11	6.5	8.5	7.9	8.0	
5	Conductivity at 25oC as micromohs/cm2			777	808	
6	TDS mg/l By Meter	500	2000	516	584	
7	Turbidity in NTU BIS 3025 part 10	1.0	5	1.8	2.3	
8	Total Hardness as CaCO3 in mg/l BIS3025 part21	200	600	315	390	
9	Calcium as Ca in mg/l BIS 3025 part 40	75	200	78	86	
10	Magnesium as Mg in mg/l BIS 3025 part 46	30	100	32.1	29.4	
11	Total Alkalinity as caco3 in mg/l BIS 3025	200.0	600	370	345	
12	Chloride as Cl in mg/l BIS 3025 part 32	250	1000	148	120	
13	Sulphate as SO4 in mg/l BIS 3025 part 24	200	400	58	50	
14	Nitrate as No3 mg/l PDA Method	45	45	38	36	
15	Fluoride as F mg/ltr BIS 3025 part 60	1.0	1.5	0.80	0.65	
16	Manganese as mn in mg/l	0.1	0.3	o.o	o.o	
16	Iron as Fe mg/l BIS 3025 part 53	0.3	no relaxa	0.0	0.0	

1 This report should not be produced partly or full without approval of signatory authority for legal purpose

2 It is recommended that acceptable limit is to be implemented .Values in excess of those mentioned under "acceptable" render the water not suitable, but still may be tolerated in the absence of an alternative source but up to the limits indicated under the "permissible limit in the absence of alternate source" in column 4 above which the source will have to be rejected

3 The results refer only to tested samples and parameters tested

4 This lab does not hold any responsibility for variation in results for for samples kept on hold for want of clarification.

Remarks:

Deepak
Chemist
PHED Sub Division Water Testing Lab
Nowgong Chhatarpur (M.P.)

Sub Divison Water Testing Laboratory PHED sub Division Nowgong
Distt.Chhatarpur (M.P.)
TEST REPORT

Nature of Sample :- Drinking Water Sample/ Others Not sampled by Distt.Lab Unique Identification No.

Sender's letter No	--	Sender's letter Date	03/04/2025
Distt.Lab Ref. No		Receipt date	03/04/2025
Date of analysis started	03/04/2025	Date analysis completed	05/04/2025
Quantity of Sample			

NO	Sample details
	Particulars of Samples
1	वैरवासन माता के पास आगनवाड़ी, चंद्रपुरा
2	नंदू कुशवाहा के पास, चंद्रपुरा
3	माता मदिर के पास, चंद्रपुरा

RESULTS

NO	Characteristics unit and test methods	BIS-10500-2012 Reframed in June 2015		RESULTS		
		Desirable Limit	Permissible Limit	1	2	3
1	2	3	4			
1	Temperature in degree C			26 °C	26 °C	26 °C
2	Color in Hazen scale	5	15	clear	clear	clear
3	Odor	Agreeable	Agreeable	odorless	odorless	odorless
4	pH BIS 3025 part 11	6.5	8.5	7.7	7.9	8.0
5	Conductivity at 25oC as micromohs/cm2			890	620	686
6	TDS mg/l By Meter	500	2000	670	444	520
7	Turbidity in NTU BIS 3025 part 10	1.0	5	1.6	2.7	3.1
8	Total Hardness as CaCO3 in mg/l BIS3025 part21	200	600	392	318	338
9	Calcium as Ca in mg/l BIS 3025 part 40	75	200	88	77	74
10	Magnesium as Mg in mg/l BIS 3025 part 46	30	100	30.2	32.6	35.5
11	Total Alkalinity as caco3 in mg/l BIS 3025	200.0	600	360	340	320
12	Chloride as Cl in mg/l BIS 3025 part 32	250	1000	152	100	140
13	Sulphate as SO4 in mg/l BIS 3025 part 24	200	400	58	50	44
14	Nitrate as No3 mg/l PDA Method	45	45	36	40	39
15	Fluoride as F mg/ltr BIS 3025 part 60	1.0	1.5	0.81	0.83	0.68
16	Manganese as mn in mg/l	0.1	0.3	0.0	0.0	0.0
16	Iron as Fe mg/l BIS 3025 part 53	0.3	no relaxa	0.0	0.0	0.0

1 This report should not be produced partly or full without approval of signatory authority for legal purpose

2 It is recommended that acceptable limit is to be implemented .Values in excess of those mentioned under "acceptable" render the water not suitable, but still may be tolerated in the absence of an alternative source but up to the limits indicated under the "permissible limit in the absence of alternate source" in column 4 above which the source will have to be rejected

3 The results refer only to tested samples and parameters tested

4 This lab does not hold any responsibility for variation in results for for samples kept on hold for want of clarification.

Remarks:

Deepak
Chemist
PHED Sub Division Water Testing Lab
Nowgong Chhatarpur (M.P.)

कार्यालय सहायक यंत्री लोक स्वास्थ्य यांत्रिकी विभाग उपखण्ड नौगॉव जिला – छतरपुर (म.प्र.)

क्रमांक 131 त.क./स.य./ लोक स्वास्थ्य यांत्रिकी उपखण्ड /नौगॉव/2025/ दिनॉक 15/4/25

प्रेषित,

अनुविभागीय दण्डाधिकारी
नौगांव जिला – छतरपुर (म.प्र.)

विषय– जल परीक्षण करने बाबत!

सन्दर्भ–1. आपका पत्र कमांक दाण्डिक प्र.क./0001/धारा–152/बीएनएसएस/2025/दिनांक 01.04.2025.

2. सहायक यंत्री लोक स्वास्थ्य यांत्रिकी उपखंड नौगांव कार्यालय का पत्र कं 117 दिनांक 07.04.2025.

—0—

उपरोक्त विषयान्तर्गत सन्दर्भित पत्र के परिपालनमें लेख है कि अनुविभागीय दण्डाधिकारी महोदय नौगांव (म.प्र.) द्वारा जैगपिन ब्रेबरिज लि. काक्स इंडिया लि. का निरीक्षण किया गया जिसमें पाया कि शराब निर्माण के दौरान निकलने वाले अपशिष्ट पदार्थो को फैक्टरी के बगल में स्थित नाला एवं सीलप नदी मे छोडा जाता है।ग्रामीणो से जानकारी लिये जाने पर अवगत कराया गया कि फैक्टरी वाले दूषित पानी से आसपास के ग्रामीण क्षेत्र के जल स्रोत दूषित हो चुके है! एवं स्वास्थ्य संबधी गंभीर बीमारियां हो रहीं है! अतः उक्त संबध में संदर्भित पत्र में विकासखंड नौगांव के अंतर्गत उल्लेखित ग्रामों का लोक स्वास्थ्य यांत्रिकी विभाग उपखंड नौगांव द्वार जल के नमूनो की उपखंडीय प्रयोगशाला में परीक्षण कर जल परीक्षण रिर्पोट आपकी ओर प्रस्तुत किया गया था। एवं दिनांक 11.04.2025 को सहायक यंत्री लोक स्वास्थ्य यांत्रिकी उपखंड नौगांव द्वारा उक्त स्थल का निरीक्षण किया गया। निरीक्षण के दौरान श्री छोटेलाल यादव ग्राम शिकारपुरा द्वारा निम्न पेयजल स्रोतो की जांच की मांग की गई। जिसका सैम्पल लेकर प्रयोगशाला में परीक्षण कर जल परीक्षण रिर्पोट आपकी ओर इस पत्र के साथ संलग्न कर आपकी ओर आवश्यक कार्यवाही हेतु सादर प्रेषित है!

संलग्नः– जल परीक्षण रिर्पोट

कं	ग्राम	स्थल	जल परीक्षण रिर्पोट	रिमार्क
1.	शिकारपुरा	शंकर यादव का वोरबेल	संलग्न	पानी में ऐल्केनिटि एवं फ्लोराइड की मात्रा बी.आई.एस मानक से ज्यादा है।
2.	शिकारपुरा	तुला यादव का वोरबेल	संलग्न	जल स्रोत पीने योग्य
3.	शिकारपुरा	छोटेलाल यादव का कुआं	संलग्न	जल स्रोत पीने योग्य

सहायक यंत्री
लोक स्वास्थ्य यांत्रिकी विभाग
उपखंड नौगांव (म. प्र.)

C/C

Sub Divison Water Testing Laboratory PHED sub Divisions Nowgong
Distt.Chhatarpur (M.P.)

TEST REPORT

Nature of Sample :- Drinking Water Sample/ Others Not sampled by Distt.Lab Unique Identification No.

Atal Bhujal Scheme	Sender's letter No	--	Sender's letter Date	12/04/2025
	Distt.Lab Ref. No		Receipt date	12/04/2025
	Date of analysis	12/04/2025	Date analysis completed	14/04/2025
	Quantity of Sample			

Sample details

NO	Particulars of Samples
1	शिकारपुरा शंकर यादव का बोरवेल
2	शिकारपुरा तुला यादव का बोरवेल
3	शिकारपुरा छोटे लाल यादव का कुआँ

RESULTS

NO	Characteristics unit and test methods	BIS-10500-2012 Reframed in June 2015		RESULTS		
		Desirable Limit	Permissible Limit	1	2	3
1	2	3	4			
1	Conductivity at 25oC as micromohs/cm2			970	865	925
2	TDS mg/l By Meter	500	2000	772	711	592
3	Turbidity in NTU BIS 3025 part 10	1.0	5	3.2	2.3	1.8
4	Total Hardness as CaCO3 in mg/l BIS3025 part21	200	600	545	500	427
5	Calcium as Ca in mg/l BIS 3025 part 40	75	200	120	111	84
6	Magnesium as Mg in mg/l BIS 3025 part 46	30	100	47.5	52.8	52.08
7	Total Alkalinity as caco3 in mg/l BIS 3025	200.0	600	625	595	380
8	Chloride as Cl in mg/l BIS 3025 part 32	250	1000	210	180	160
9	Nitrate as No3 mg/l PDA Method	45	45	21	39	10
10	Fluoride as F mg/ltr BIS 3025 part 60	1.0	1.5	1.8	1.3	0.90
11	Iron as Fe mg/l BIS 3025 part 53	0.3	no relaxa	0.1	0.1	0.0

1 This report should not be produced partly or full without approval of signatory authority for legal purpose

2 It is recommended that acceptable limit is to be implemented .Values in excess of those mentioned under "acceptable" render the water not suitable, but still may be tolerated in the absence of an alternative source but up to the limits indicated under the "permissible limit in the absence of alternate source" in column 4 above which the source will have to be rejected

3 The results refer only to tested samples and parameters tested

4 This lab does not hold any responsibility for variation in results for for samples kept on hold for want of clarification.

Remarks:

Deepak
Chemist
PHED Sub Division Water Testing Lab
Nowgong Chhatarpur (M.P.)

किया था कि:-

Service of Joint committee Report in OA 139-2025 CZ News item titled sharab factory se niklne wale chemical waste se 1 km tak faily badbu swasthya aur paryavaran ko nuksan appearing in Ptrika dated 18th Sept 2025 V/s State of Madhya Pradesh & Ors.

From : Legal Cell <legalcell.pcb@mp.gov.in> Thu, Jan 15, 2026 12:41 PM

Subject : Service of Joint committee Report in OA 139-2025 CZ News item titled sharab factory se niklne wale chemical waste se 1 km tak faily badbu swasthya aur paryavaran ko nuksan appearing in Ptrika dated 18th Sept 2025 V/s State of Madhya Pradesh & Ors.

1 attachment

To : Collector Bhopal <dmbhopal@nic.in>, harnengt <harnengt@gmail.com>, cmochhatarpur@mpurban.gov.in, cpcb bhopal <cpcb.bhopal@gmail.com>

Sir/Madam

Please find enclosed the joint committee report in compliance of order dated 13.10.2025 on behalf of MP PCB in OA 139/2025 CZ News item titled sharab factory se niklne wale chemical waste se 1 km tak faily badbu swasthya aur paryavaran ko nuksan appearing in Ptrika dated 18th Sept 2025 V/s State of Madhya Pradesh & Ors. . This mail may be treated as proof of service.

Regards
Legal Section
MP PCB

Joint committee Report in OA 139-2025 CZ.pdf
23 MB